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क्षेत्रीय कार्यालय  
उ०प्र० प्रदूषण नियंत्रण बोर्ड  
चतुर्थ तल, बी-ब्लाक, पिकप भवन, विभूति खण्ड, गोमती नगर, लखनऊ।  
ई-मेल : rolucknow@uppcb.in

पत्र संख्या : ..... 2229 / W.O.F - 218 / 2024

दिनांक : ..... 18.01.2024

To,

The Registrar General,  
Principal Bench,  
Hon'ble National Green Tribunal,  
Copernicus Marg, New Delhi-110001

**Sub- Submission of Joint Committee Report in compliance of order dated 30.10.2023 in the matter of O.A. No. 10/2023(I.A No. 630/2023) Puja kumar Vs M/s Ansal API**

Sir,

In compliance of the direction dated 30.10.2023 passed by this Hon'ble National Green Tribunal O.A. No. 10/2023 (I.A No. 630/2023) Puja kumar Vs M/s Ansal API, the joint Committee Report is hereby attached with a request to put up before Hon'ble National Green Tribunal for kind perusal and consideration.

**Enclosure:-As above**

Your's Sincerely

(Dr. Umesh Chandra Shukla)  
Regional Officer

**Copy to:**

1. Chief Environmental Officer (Circle-5), UPPCB, Lucknow in reference of letter No. H05992/C-5/154/OA No 10/24 dated 18/01/2024.
2. Law Officer-I, UPPCB, Lucknow.
3. Dr. Rajesh Kumar Verma, Senior Principal Scientist, Central Institute of Medicinal and Aromatic Plants (CIMAP), Lucknow
4. Prof. Maya Kant, Indian Institute of Management (IIM), Lucknow
5. Dr. Satya, Sc.'E.' Ministry of Environment, Forest and Climate Change, Regional office Lucknow
6. Sh. Runa Oraon, Scientist-D, Central Pollution Control Board, Lucknow
7. Sh. Sohan Lal, Additional City Magistrate-4, Lucknow
8. Shri Arvind Kumar, Advocate for UPPCB.

Regional Officer

**Joint Inspection Report of Sushant Golf City, Lucknow**  
**in the matter of**  
**Puja Kumar Vs M/s Ansal API**  
**in**  
**Original Application No. 10/2023(I.A. No. 630/2023)**

**1.0 Background:**

Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 30.10.2023 in the matter of Puja Kumar Vs M/s Ansal API (Original Application No. 10/2023(I.A. No. 630/2023) directed to verify the factual position and suggest appropriate remedial action. Relevant para of Hon'ble NGT order is as under-

"....9. In view of the averments made in the application and vague and evasive replies filed by respondents no. 1 and 3, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of Integrated Regional Office, MoEF & CC (Lucknow), CPCB, Lucknow, representative of Indian Institute of Management (IIM), Lucknow (to be nominated by its Director), representative of Central Institute of Medicinal and Aromatic Plants (CIMAP) Lucknow (to be nominated by its Director), UPPCB and District Magistrate, Lucknow and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position regarding (i) status of environmental clearance and NoCs from the concerned authorities and compliance with the conditions thereof by the Project Proponent; (ii) status regarding installation of STP, solid waste management scheme, extraction of groundwater and provision for drinking water supply and (iii) development of greenbelts and adequate plantation in the project area by the Project Proponent and make its recommendations to this Tribunal and the concerned authorities for appropriate remedial action after giving opportunity of being heard to the project proponent. The State PCB will be the nodal agency for coordination and compliance.

10. The Joint Committee is directed to submit its report to this Tribunal and send copy of the same to the Project Proponent and the concerned authorities within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

11. List for further consideration on 15.12.2023....."

*[Signature]*

*[Signature]*

*[Signature]*

*[Signature]*

*[Signature]*

Copy of the reference NGT order is annexed as **annexure no. 1.**

In compliance of reference NGT order, following members were nominated from the concern departments:

1. Dr. Rajesh Kumar Verma, Senior Principal Scientist, Central Institute of Medicinal and Aromatic Plants (CIMAP), Lucknow
2. Prof. Maya Kant, Indian Institute of Management (IIM), Lucknow
3. Dr. Satya, Sc.'E.' Ministry of Environment, Forest and Climate Change, Regional office Lucknow
4. Sh. Runa Oraon, Scientist-D, Central Pollution Control Board, Lucknow
5. Sh. Sohan Lal, Additional City Magistrate, Lucknow
6. Dr. U.C. Shukla, Regional Officer, UPPCB, Lucknow

Meeting of the committee was carried out on 17.11.2023 and subsequently visit of the site was proposed on 29.11.2023. In compliance of Hon'ble NGT order, letters were issued to applicant and Project Proponent (PP) on 18.11.2023 (**Annexure-2**) to associate during visit. The applicant informed to UPPCB over phone that she is out of station and she will not present during the site visit. She also informed that gravience is already submitted to Hon'ble NGT.

The visit of Sushant Golf City was carried out by the committee on 29.11.2023. During inspection, following officials from the Sushant Golf City (hereinafter referred as the project) was present:

1. Sh. Abhishek Vashisth, V.P., Liason
2. Sh. Virender Singh, AVP, Project
3. Indresh Tripathi, DGM, Facility

Salient observation as per NGT order, recommendation/conclusion based on site inspection and available records are summarized as under:

## 2.0 Salient details of the Project:

Chronology of the Project as provided by the PP is as under:

### 2.1 Hi-tech Township Policy (22.11.2003):

- 2.1.1 Establishment of regulations governing land purchase and stamp duty.
- 2.1.2 Policy laid the foundational rules and regulations governing land acquisition processes and stamp duty.

*Sh*

*Sh*

*PPB*

*Maya Kant*

*[Signature]*

- 2.2 Consortium License Acquisition (21.05.2005):
- 2.2.1 Granted the authority to acquire land through consortium members.
  - 2.2.2 In May 2005, the consortium received the pivotal license, empowering Ansal to purchase land through consortium members. This marked the initial steps towards actualizing the township vision.
- 2.3 First Development Agreement (Dated 18.11.2006):
- 2.3.1 Covered an initial area of 639.55 acres.
  - 2.3.2 Simultaneously, the first layout was sanctioned on 19.10.2006.
  - 2.3.3 Consequently, the PP obtained Environment Clearance on 06.06.2007.
- 2.4 Second Layout Released (via Development Agreement Dated 10.5.2007 & 27.11.2008):
- 2.4.1 Expansion to 1765 acres through two separate Development Agreements Dated 10.05.2007 & 27.11.2008.
- 2.5 Area Expansion (via DPR Dated 18.5.2010):
- 2.5.1 Township area significantly increased DPR of area 3530 acres Dated 18.05.2010.
  - 2.5.2 Second phase Environment Dated 09.06.2011 obtained which supersedes of Phase-I NOC valid till 2018.
- 2.6 Fourth Layout Development Agreement (Dated 14.3.2012):
- 2.6.1 Encompassing an area of 806.15 acres.
- 2.7 Area Increased (via DPR Dated 23.5.2015):
- 2.7.1 The DPR led to a substantial increase in the area, reaching 6465 acres.
- 2.8 Revised Layouts (22.9.2015):
- 2.8.1 Revision of DA 1 to DA 4 layouts were passed and making it one single layout, potentially altering the township's structure.
- 2.9 Fifth Development Agreement & Layout (Dated 19.8.2016):
- 2.9.1 DA 5 covered an area of 958.58 acres and was signed on 26.4.2011.
  - 2.9.2 The PP has obtained Consent to Operate, which is valid from the period of 05.11.2018 to 31.12.2022
  - 2.9.3 Renewed Consent to Operate, which is valid for the period from 24.03.2021 to 31.12.2022.
- 2.10 Area Fluctuation (via DPR Dated 27.8.2022):
- 2.10.1 A subsequent DPR resulted in a decrease in the area to 4655.18 acres, leaving 655.18 acres pending for future layout development.

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2.10.2 Now for 4655.18 acre, the PP have applied for the Environment Clearance on 25.10.2023 and one board meeting has been also concluded and the minutes of meeting has also been issued.

### 3.0 Observations:

#### 3.1 Status of environmental clearance and NOCs from the concerned authority and compliance with the conditions thereof by the Project Proponent

3.1.1 The project was granted first Environmental Clearance (EC) by Ministry of Environment, Forest & Climate Change, Govt. of India on 06.06.2007 under EIA Notification, 1994. The EC was granted for proposed Hi-tech City with total plot area of 1967.755 acre (78.71.020 Sq m). The proposal includes following land use:

- Residential area-908.268 acre (36, 33,072 sq m.)
- Commercial area-140.168 acre (560672 sq. m.)
- Residents-1,55,000 people

Copy of the EC dated 06.06.2007 is annexed as **annexure-3**.

3.1.2 The project was granted 2<sup>nd</sup> EC by State Level Environment Impact Assessment Authority (SEIAA) on 09.06.2011 under EIA notification, 2006. The EC granted for proposed expansion area of 1765.0 acres or (714.295 Ha) and built-up area 7033797.52 sq. m. The EC does not include different land use (residential/commercial/institutional etc.) except proposed green area of 2373825.91 sq. m. and exclusive green cover is 1079676.11 sq. m. (266.68 acres). Copy of EC dated 09.06.2011 is annexed as **annexure-4**.

3.1.3 As per EC granted in 2011, existing plot area of the project is 1976.77 acres and dwelling units are 13680, while earlier EC (06.06.2007) was granted for total plot area of 1967.755 acre (78.71.020 Sq m).

3.1.4 The compliance status of EC (issued in the year 2011) provided by PP is annexed as **annexure-5**. As per the documents submitted by PP, the previous Environmental Clearance (EC) validity expired in 2018. It has been stated by PP that the layout expired in the year 2017 and they have stopped development work after expiry of layout and the Environment Clearance. Since, they have stopped doing any sort of development work, thus there was no need to further take environment clearance as reported by

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PP (**Annexure-6**). Whereas the lands that were sold to the FSI(s) (Floor Space Index) owners i.e. the residential, commercial & institutional organizations that are not under control and supervision of M/s Ansal Properties & Infrastructure Limited, have individually obtained their NOC from concerned departments as reported by PP. The construction work done by these FSI(s) are undertaken after duly taking obtaining NOCs from concerned departments followed by approval from the Lucknow Development Authority and registration done separately by RERA individually on project-to-project basis as submitted by PP (**Annexure-7**). They have also stated that due to these reasons owing to the changes in the Government Policy, further development of the township was put to a halt. Hence, after a long waiting period of 5 years, PP reduced the township area and decided to develop the township for 4655 acres in place of 6465 acres. Accordingly, they got DPR approved in 2023 and have also applied for renewal of Environment Clearance (copy of MoM issued by SEIAA is annexed as **Annexure-8**). The same is under process and a board meeting has also been concluded with regard to the same. However, since the layout is still pending before the authority. So, they can yet not begin with the development of the said township, as specifically mentioned in the approved DPR of 2023.

- 3.1.5 It is informed by the project proponent, approval of DPR- 6465 acres and Plan layout-3530 acres of the township granted by Lucknow Development Authority (LDA), Lucknow for of land has been expired on 13.03.2017. The project proponent has revised the DPR by reducing land area to 4655.18 acres and applied for approval from LDA. Approval of LDA has been obtained on April, 2023. Subsequently, the revised EC has been applied online on 25.10.2023, which is under consideration of SEIAA.
- 3.1.6 The commercial establishments or apartments constructed in the township are separately obtaining EC, NOC and CTO. The details of the commercial establishments or apartments constructed in the township as provided by the PP are annexed as **annexure-9**.
- 3.1.7 The project has  obtained NOC from UPPCB for construction of the township.







- 3.1.8 The project has obtained Consent to Operate (CTO) from UPPCB under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 on 27.08.2021, which was valid from 24/03/2021 to 31/12/2022. The project proponent has applied for renewal of CTO on 27.11.2023 after 10 month of expiry of the previous consent as against the condition of the earlier CTO granted by UPPCB to apply for renewal of CTO at least 2 months prior to the expiry of this Order.
- 3.1.9 It is also observed that the project has been started since 2007, but the project proponent has not obtained CTO from UPPCB and continues construction activity till 05.11.2018.
- 3.1.10 The compliance status of previous CTO granted by the UPPCB is annexed as **annexure-10**.
- 3.1.11 The PP has obtained NOC for ground water abstraction for 10 borewells from Central Ground Water Authority on 12.08.2011. Subsequently, the PP has applied for NOC for additional 08 borewells from CGWA on 05.12.2013, which is yet to be granted. 24 (twenty-four) borewells at 12 different locations have been stationed as stated by PP. Presently; the PP has installed 24 borewells.
- 3.1.12 As per previous consent granted by UPPCB on 27.08.2021, the PP shall ensure to obtain permission from U.P. State Ground Water Department for withdrawal of ground water within 03 months and submit it to the Board, failing which the CTO shall stand automatically be revoked. But, the PP is not obtained permission.
- 3.1.13 The PP has 10 DG sets with total capacity of 3007.5 KVA (3X500 KVA, 1X320 KVA, 4X 250 KVA, 1X62.5 KVA and 1X125 KVA). The DG sets stack height is observed not adequate as per rule.
- 3.1.14 In additional of the EC, NOC and CTO, the PP has also obtained following NOCs:
- Forest Department
  - Safety

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### 3.2 status regarding installation of STP, solid waste management scheme, extraction of groundwater and provision for drinking water supply

#### Installation of STP:

- 3.2.1 The PP has installed Sewage Treatment Plant (STP) with capacity 5.0 MLD based on SBR technology. The PP has also installed STPs with capacity 120 KLD and 150 KLD (modular STP), which is not operational. It is informed by the PP, these STPs are on standby option and it will be used, while sewage generation exceeds 05 MLD.
- 3.2.2 STP (05 MLD) comprises of Bar screen, collection sump, inlet chamber, SBR Tank-1 & 2, Pressure Sand Filter, Activated Carbon Filter, Chlorination Tank, Sludge thickener, Sludge Drying Beds and centrifuge.
- 3.2.3 It is informed by the PP, mixing system has been provided in collection sump. During inspection, mixing system was not found operational.
- 3.2.4 During inspection, SBR Tanks of STP was found operational. Grab sample was collected from collection sump and outlet of the STP to check the quality of raw and treated sewage. Analysis results are presented below:

S. No.	Parameters	Unit	Inlet of STP	Final Outlet	Standards as per previous consent   GSR 1265 (E) dated 13-10-2017
1.	pH		7.55	7.81	6.5-9
2.	TSS	mg/l	44.2	3.62	50
3.	BOD		15.5	5.5	20
4.	COD		48.3	15.1	250
5.	Fecal Coliforms		MPN/100 ml	2.0x10 <sup>4</sup>	< 1.8
6.	Total Coliforms	4.5x10 <sup>4</sup>		< 1.8	-

- 3.2.5 It is evident from the results that STP received much diluted sewage having BOD 15.5 mg/l.

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- 3.2.6 MLSS & MLVSS in SBR Tank-1 & 2 was observed as 129 mg/l, 71.6 mg/l and 81.4 mg/l, 60 mg/l respectively.
- 3.2.7 Electromagnetic flow meter was installed at inlet and outlet of STP. Log book of same was found maintained at the project site. As per log book, very less sewage received to STP. As per log book, 107.46 KLD (avg. for November, 2023) sewage received to STP. Separate energy meter was found installed for operation of STP. But log book of energy meter was not found maintained.
- 3.2.8 During visit, Sludge Drying Beds were found empty. Approach road to STP was also not proper.
- 3.2.9 The PP has provided a DG set with capacity 500 KVA as power backup for operation of the STP.
- 3.2.10 As per previous consent granted by UPPCB, treated water shall be used in flushing/horticulture/cooling etc. No sewage shall be discharged outside the premises. It is informed by the PP, treated sewage is sending for gardening /horticulture purpose through tankers. But, during inspection, treated sewage was found discharged into drain.

#### **Solid waste management scheme**

- 3.2.11 As per documents submitted by PP door-to-door collection of solid waste from township and its disposal is carried out by Nagar Nigam, Lucknow and transported to the solid waste management facility located at Shivri, Lucknow for treatment and disposal (**Annexure-11**). All types of solid waste are collected by Nagar Nigam, Lucknow. User fee for the same is paid by the PP (**Annexure-12**).
- 3.2.12 The PP has no record for quantity of solid waste lifted by Nagar Nigam, Lucknow.
- 3.2.13 The PP not complying with the Rule 4 (7) of the Solid Waste Management Rule, 2016 to segregate and processed recyclable materials and bio-degradable waste.

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### **Extraction of groundwater and provision for drinking water supply**

3.2.14 The project proponent has installed 24 tubewells in the township to meet with its fresh water requirement. No flow meter is installed at tubewells to assess the fresh water consumption. Details of tubewells are annexed as **Annexure no. -13**.

3.2.15 The PP has provided 06 underground Reservoir (UGR) and Overhead Tanks (OHT) for storage of fresh water. Details of UGR and OHT are annexed as **Annexure-14**.

### **3.3 Development of greenbelts and adequate plantation in the project area by the Project Proponent**

3.3.1 It is informed by the PP; only 15-18 % area is demarked for the green belt development as per the layout approved by LDA. Latest layout of the township is annexed as **Annexure no.-15**.

3.3.2 The PP has made agreement with firm namely M/s Lucknow nursery for development of green belt in township. As reported, approx. 53,608 trees, shrubs (2007 to 2019) were planted by the PP. However, details survey of green belt is required to be carried out by reputed govt. institution to assess exact green belt in the township through GIS mapping.

### **4.0 Recommendations:**

4.1 UPPCB may take action against the PP for violation of provision of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 for construction without necessary permission (CTE and CTO) and also violation of previous consent conditions.

4.2 U.P. State Ground Water Department may take action against the PP for illegal abstraction of ground water through additional 14 tubewells without obtaining necessary permission.

4.3 The PP should obtain permission from ground water department for ground water abstraction from all tubewells.

4.4 The PP should not start any construction activity till obtaining necessary permission (EC, CTE, CTO, NOC for ground water abstraction etc.) from all concern authority.

4.5 The PP may be asked to assess the green belt development through reputed Govt. Institution. If inadequate green belt is observed. Necessary action for green belt development should be taken by the PP. Action plan should be submitted to UPPCB for the same.

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- 4.6 The PP should comply with the provisions of the Solid Waste Management, Rules, 2016.
- 4.7 The PP should not discharge treated sewage into drain. Treated sewage should be reuse/recycle as per EC/CTO condition. The PP should submit action plan to UPPCB for utilization of treated sewage and accordingly infrastructure should be developed.
- 4.8 The PP should provide adequate DG sets stack height as per rule.
- 4.9 The PP should install electromagnetic flow meter at the borewells and maintain proper log book of fresh water consumption.
- 4.10 The PP should properly operate all units of STP and maintain log book for energy consumption of STP.
- 4.11 The PP should provide proper approach road to STP.

Dr. Rajesh Kumar Verma 	Prof. Maya Kant Awasthi 	Dr. Satya Sc. 'E.' MoEF&CC, Regional office, Lucknow 
Sh. Runa Oraon 	Sh. Sohan Lal 	Dr. U.C. Shukla 

Item No.3

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid VC Option)

Original Application No.10/2023  
(I.A No. 630/2023)

Puja Kumar

...Applicant

Versus

M/s Ansal API

...Respondent

Date of hearing: 30.10.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

**Applicant:** Applicant in Person.

**Respondent:** Mr. Rakesh Kumar Advocate for respondent No. 1-  
Project Proponent.  
Mr. Shiv Kumar Tripathi Advocate for respondent No.  
3-Lucknow Development Authority.  
None for respondent no.2-Municipal Corporation,  
Lucknow.

**Application under the provisions of the National Green Tribunal Act, 2010.**

**ORDER**

1. The main grievances in the present application involving substantial questions relating to environment are (i) that environmental clearance and NoCs from the concerned authorities have not been obtained by the Project Proponent; (ii) that the Project Proponent is carrying on the project without STP, solid waste management programme and drinking water supply and (iii) that the Project Proponent has not developed/is not developing adequate plantation and greenbelt area as per the development plan.

O. A. No. 10/2023

Puja Kumar vs. M/s Ansal API.

-2-

2. This Court took cognizance in view of the settled law regarding environmental public interest litigation and this Tribunal being empowered by law to take *suo motu* cognizance of cases involving questions relating to environment as held by Hon'ble Supreme Court in **Municipal Corporation of Greater Mumbai V/s. Ankita Sinha and others 2021 SSC Online SC 897** and this Tribunal vide orders dated 06.01.2023 and 17.05.2023 directed issuance of notices to the Project Proponent, Municipal Corporation Lucknow and Lucknow Development Authority respectively.

3. Reply was filed by the respondent no.1- Project Proponent challenging bonafides and credentials of the applicant and also maintainability of the application *inter alia* on the ground of being time barred. The Project Proponent also pleaded development of the township sprawled in approximately 5000 acres and handing over of the same to the respective owners/applicants in the shape of plots/villas/institutions and commercial units with infrastructural facilities as stated therein. However, due to the said reply being vague and materially deficient with respect to the aspects of compliance with environmental norms, this Tribunal directed the Project Proponent to file additional reply mentioning in detail the status of land developed for residential/commercial purposes and status of compliance with EC and consent conditions with special emphasis on the management of solid waste, treatment of sewage, extraction of ground water, maintenance of green belt and CSR activities etc.

4. Additional reply has not been filed by the respondent no. 1- Project Proponent. On the other hand the Project Proponent has filed I.A No. 630/2023 for grant of at least 6 to 9 months for filing of additional reply on the grounds that the Project Proponent has appointed environmental auditors for audit regarding its compliance with environmental

laws/stipulations and that additional reply will be filed on receipt of the reports.

5. Additional reply can be filed by the Project Proponent on the basis of information available with it. No sufficient ground for grant of 6 to 9 months' time for filing of additional reply on the basis of reports awaited from environmental auditors is made out. Therefore, I.A No. 630/2023 is dismissed.

6. Lucknow Development Authority has filed its reply pleading that it has limited role and prayed for its deletion from array of the parties. The reply filed by the Lucknow Development Authority is also vague and evasive and, therefore, the Lucknow Development Authority is also directed to file additional reply regarding the compliance by the respondent no. 1-Project Proponent with the conditions of sanctioned construction plan and conditions contained in Urban Development Plan and Guidelines of Town and Country Planning Department.

7. No reply has been filed by Municipal Corporation Lucknow and none has appeared on its behalf today in spite of the fact that the project falls within municipal limits and within its jurisdiction. Notice be issued again to Municipal Corporation Lucknow requiring it to file status report regarding compliance by the Project Proponent with the Solid Waste Management Rules, 2016 and other environmental laws as applicable to it.

8. Additional reply by the Project Proponent and Lucknow Development Authority and status report by Municipal Corporation Lucknow be filed within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

9. In view of the averments made in the application and vague and evasive replies filed by respondents no. 1 and 3, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of Integrated Regional Office, MoEF & CC (Lucknow), CPCB, Lucknow, representative of Indian Institute of Management (IIM), Lucknow (to be nominated by its Director), representative of Central Institute of Medicinal and Aromatic Plants (CIMAP) Lucknow (to be nominated by its Director), UPPCB and District Magistrate, Lucknow and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position regarding (i) status of environmental clearance and NoCs from the concerned authorities and compliance with the conditions thereof by the Project Proponent; (ii) status regarding installation of STP, solid waste management scheme, extraction of groundwater and provision for drinking water supply and (iii) development of greenbelts and adequate plantation in the project area by the Project Proponent and make its recommendations to this Tribunal and the concerned authorities for appropriate remedial action after giving opportunity of being heard to the project proponent. The State PCB will be the nodal agency for coordination and compliance.

10. The Joint Committee is directed to submit its report to this Tribunal and send copy of the same to the Project Proponent and the concerned authorities within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

11. List for further consideration on 15.12.2023.

12. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the Integrated Regional Office, MoEF & CC (Lucknow), CPCB, Lucknow, Director, Indian Institute of Management (IIM), Lucknow, Director, Central Institute of Medicinal and Aromatic Plants (CIMAP), Lucknow, UPPCB and District Magistrate, Lucknow by e-mail for compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

October 30<sup>th</sup>, 2023  
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पत्र संख्या : 1867/ दि० 11/2023

दिनांक : 19/11/23

सेवा में

मा० एन०जी०टी० प्रकरण

1. अपर नगर मजिस्ट्रेट चतुर्थ, लखनऊ।
2. डा० राजेश कुमार वर्मा, वरिष्ठ प्रधान वैज्ञानिक, केन्द्रीय औषधीय एवं सगंध पौधा संस्थान (CIMAP), कुकरैल पिकनिक स्पॉट रोड, लखनऊ।
3. प्रो० माया कान्त, भारतीय प्रबन्ध संस्थान (IIM), प्रबन्ध नगर, आई०आई०एम० रोड, लखनऊ।
4. डा० सत्या गुप्ता, एडिशनल डायरेक्टर/वैज्ञानिक-ई, क्षेत्रीय कार्यालय (मध्य), पर्यावरण वन एवं जलवायु परिवर्तन, मंत्रालय, भारत सरकार, 11 वॉ तल, केन्द्रीय भवन, सेक्टर-एच, अलीगंज, लखनऊ।
5. श्री रुना उरांव, वैज्ञानिक-घ, क्षेत्रीय निदेशालय, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, लखनऊ।

**विषय-** माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-10/2023 पूजा कुमार बनाम मैसर्स अंसल ए०पी०आई० में पारित आदेश दिनांक 30/10/2023 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-10/2023 पूजा कुमार बनाम मैसर्स अंसल ए०पी०आई० में पारित आदेश दिनांक 30/10/2023 का संदर्भ ग्रहण करने का कष्ट करें। माननीय हरित अधिकरण में पारित आदेश दिनांक 30/10/2023 में प्ररनगत प्रकरण पर क्षेत्रीय कार्यालय, मध्य, पर्यावरण वन एवं जलवायु परिवर्तन, मंत्रालय, भारत सरकार, लखनऊ, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, लखनऊ एवं निदेशक इण्डियन इन्स्टीट्यूट ऑफ मैनेजमेण्ट (IIM), लखनऊ द्वारा नामित प्रतिनिधि, सेक्टर इन्स्टीट्यूट ऑफ मेडिसिनल एण्ड एरोमैटिक प्लाण्ट्स (CIMAP), लखनऊ द्वारा नामित प्रतिनिधि, उ०प्र० प्रदूषण नियंत्रण बोर्ड एवं जिलाधिकारी, लखनऊ की गठित संयुक्त समिति के आप नामित सदस्य हैं तथा उ०प्र० प्रदूषण नियंत्रण बोर्ड नोडल एजेंसी है।

उक्त के परिप्रेक्ष्य में उप वनमहानिदेशक, क्षेत्रीय कार्यालय (मध्य), पर्यावरण वन एवं जलवायु परिवर्तन, मंत्रालय, भारत सरकार, 11 वॉ तल, केन्द्रीय भवन, सेक्टर-एच, अलीगंज, लखनऊ की अध्यक्षता में दिनांक 17/11/2023 को समिति के सदस्यों के साथ बैठक की गयी। बैठक में लिये गये निर्णय के अनुसार गठित संयुक्त समिति द्वारा संदर्भित प्रकरण पर स्थलीय निरीक्षण दिनांक 29/11/2023 को पूर्वाह्न 11.00 बजे नियत किया गया है।

अतः उपरोक्तानुसार सन्दर्भित प्रकरण पर माननीय हरित अधिकरण में पारित आदेश दिनांक 30/10/2023 के अनुपालन में स्थलीय निरीक्षण हेतु नियत दिनांक 29/11/2023 को क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, चतुर्थ तल, बी-ब्लॉक, पिकप भवन, विभूति खण्ड, गोमती नगर, लखनऊ में प्रातः 10:30 बजे उपस्थित रहने का कष्ट करें, जिससे कि सन्दर्भित स्थल का संयुक्त निरीक्षण किया जा सके।

भवदीय,

(डा० उमेश चन्द्र गुप्ता)  
क्षेत्रीय अधिकारी

**प्रतिलिपि-**

1. जिलाधिकारी महोदय, लखनऊ को सादर सूचनार्थ प्रेषित।
2. सदस्य सचिव महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।
3. उप वनमहानिदेशक, क्षेत्रीय कार्यालय (मध्य), पर्यावरण वन एवं जलवायु परिवर्तन, मंत्रालय, भारत सरकार, 11 वॉ तल, केन्द्रीय भवन, सेक्टर-एच, अलीगंज, लखनऊ को सादर सूचनार्थ प्रेषित।
4. क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।
5. निदेशक, भारतीय प्रबन्ध संस्थान (IIM), प्रबन्ध नगर, आई०आई०एम० रोड, लखनऊ को सादर सूचनार्थ प्रेषित।
6. निदेशक, केन्द्रीय औषधीय एवं सगंध पौधा संस्थान (CIMAP), कुकरैल पिकनिक स्पॉट रोड, लखनऊ को सादर सूचनार्थ प्रेषित।
7. प्रबन्धक, मैसर्स अंसल प्रापर्टीज एण्ड इन्फ्रास्ट्रक्चर लि०, द्वितीय तल, शापिंग स्क्वायर-2, सेक्टर-डी, सुशान्त गोल्फ सिटी, लखनऊ को इस निर्देश के साथ कि निरीक्षण के दौरान उपस्थित रहना सुनिश्चित करें।
8. पूजा कुमार, 277/10-12, बलरामपुर क्वाटर्स, नाका हिण्डोला, लखनऊ को निरीक्षण के दौरान उपस्थित रहने हेतु सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

o/c

IND HTTM: MKR SALENDRA

For information of ED [0] Loken

  
 8/6/7
BY SPEED POST

No. 21- 549/2006-IA.III  
 Government of India  
 Ministry of Environment & Forests  
 (IA Division)

Paryavaran Bhawan  
 CGO Complex, Lodi Road  
 New Delhi-110 003  
 Dated: June 6, 2007

To

✓ Shri Vinod Tiku, President (Projects)  
 M/s. Ansal Properties & Infrastructure Ltd.  
 115, Ansal Bhawan,  
 16, Kasturba Gandhi Marg,  
 New Delhi-110001.

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Subject: Environmental clearance for proposed High Tech City near Lucknow City, U.P.

Sir,

I am directed to refer to your application seeking prior environmental clearance for the above project under the EIA Notification 1994. The above proposal has been appraised as per prescribed procedure on the basis of the mandatory documents enclosed with the application viz., the Questionnaire, EIA, EMP and the additional clarifications furnished in response to the observations of the Additional Expert Appraisal Committee (EAC) constituted by the competent authority in its twelfth meetings held on March 12-13, 2007.

2. It is interalia, noted that M/s. Ansal Properties & Infrastructure Ltd. is proposing to construct a High Tech City near Lucknow City in Uttar Pradesh. The proposal is for plotted development of the High Tech City in a total plot area of 1967.755 Acres (78,71,020 sq.m). The residential area will be planned in 908.268 acre (36,33,072 sq.m); The commercial area will be planned in 140.168 acre (5,60,672 sq.m); The proposed high tech city will accommodate 1,55,000 people. The high tech city will provide educational facilities from nursery school to College. In addition, the township will also provide health facilities, parks, playgrounds, convenient shopping centers, bank, post office and other facilities. The project proponent will provide internal roads, water supply pipe lines, sewer lines and electricity lines etc. The built up area of the High Tech City will be limited to maximum permitted by local development authority for plotted development. Total water requirement is 62,325 m3/d and sewage generation is about 48,250 m3/d. The sewage generated from the high tech city will be treated in a sewage treatment plant located near Gajaria drain flowing along south east periphery of the project area. Approximately 43.68 t/day solid waste will be generated by the high tech city. The inert and

dumpsites for such material must be secured so that they should not leach into the ground water.

- X. Under the provisions of Environment (Protection) Act 1986, legal action shall be initiated against the project proponent if it was found that construction of the project had started without obtaining environmental clearance.

## II. Operation Phase

- i. A sewage treatment plant of adequate capacity shall be installed. It should be certified by experts for adequacy and efficiency. A detailed report from independent expert shall be sent to the Ministry before commissioning the plant.
- ii. The solid waste generated should be properly collected & segregated for composting and before disposal to the City Municipal Facility.
- iii. Any hazardous waste including biomedical waste should be disposed of as per applicable Rules & norms with necessary approvals of the Uttar Pradesh Pollution Control Board.
- iv. Diesel generator sets if proposed, as back up power for common area illumination should be of enclosed type and conform to E(P)A Rules prescribed for air and noise emission standards as per CPCB guidelines. Exhausts should be discharged by stack raised to 4 meters above the rooftop.
- v. The green belt design along the periphery of the township shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
- vi. Incremental pollution loads on the ambient air quality, noise and water quality should be periodically monitored after commissioning of the project.
- vii. Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating.
- viii. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be prevented. Parking should be fully internalized and no public space should be utilized.
- ix. A Report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the Ministry in three months time.

## PART - B: GENERAL CONDITIONS

- i) The environmental safeguards contained in the EMP report should be implemented in letter and spirit.
- ii) Provision should be made for the supply of kerosene or cooking gas and pressure cooker to the laborers during construction phase.
- iii) All the laborers to be engaged for construction works should be screened for health and adequately treated before the issue of work permits.

non biodegradable waste will be transported to designated land fill site whereas biocomposting of biodegradable waste will be carried out.

3. The EIA report submitted along with the application predict that there will be negligible impact on air quality during construction phase. However, during operation phase no major impact has been predicted. There will be minor negative impact on water quality of the receiving water body during construction as well as operation phase. There will be positive impact on land use pattern due to landscaping and greenbelt development. Plantation of trees and development of recreational area, surrounding area will have positive impact on overall land use.

4. The Expert Committee after due considerations of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations have recommended environmental clearance to the project. Accordingly, the Ministry hereby accords necessary environmental clearance for the project as per the provisions of Environmental Impact Assessment Notification 2006 and general conditions mentioned below:

#### PART A- SPECIFIC CONDITIONS

##### I. Construction Phase

- I. Necessary approval of the State Forests Department shall be obtained before commencing construction of the project. Reserve forest, if any, shall not be utilized for the development of high tech city.
- II. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
- III. A First Aid Room will be provided in the project both during construction and operation of the project.
- IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- V. All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
- VI. Disposal of Muck, including excavated material during construction phase should not create any adverse effects on neighboring communities and should be disposed off necessary precautions for general safety and health aspects.
- VII. The diesel generator sets to be used during construction phase should be enclosed type and should conform to E(P)A Rules prescribed for air and noise emission standards.
- VIII. Ambient noise levels should conform to residential area standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase.
- IX. Construction spoils, including bituminous material and other hazardous material, must not be allowed to contaminate watercourses and the

iv) Six monthly monitoring reports should be submitted to the Ministry and its Regional Office at Lucknow.

5. Officials from the Regional Office of MOEF, Lucknow who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF should be forwarded to the CCF, Regional office of MOEF, Lucknow.

6. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.

7. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest (Conservation) Act, 1980, Wildlife Act 1972 etc. shall be obtained, as applicable by project proponents from the competent authorities.

9. A copy of the environmental clearance letter would be marked to the local NGO(s), if any, for their information.

10. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available with the Uttar Pradesh Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Lucknow.

11. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) act 1981, the Environment (Protection) Act, 1986 and the Public Liability (Insurance) Act, 1991.

12. The project authority will enter in to MOU with all buyers of the property, flats/shops etc. to ensure operation and maintenance of the common assets handed over to the society formed by the residents/owners of the buildings located in the high tech city.

TN.

AEHTA

3  
16/07

*K.C. Rathore*

(K.C. Rathore)

Additional Director (IA)

Tele: 2436 0789

[rathore27@yahoo.com](mailto:rathore27@yahoo.com)

Copy to: -

1. The Secretary, Department of Environment, Government of Uttar Pradesh, Lucknow, U.P.
2. The Member Secretary, U.P. Pollution Control Board, Pickup Bhawan, Lucknow.
3. The CCF, Regional Office, Ministry of Environment & Forests, Lucknow.
4. IA - Division, MOEF, New Delhi - 110001.
5. Guard file.

(K.C.Rathore)  
Additional Director (IA)

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.  
Dr. Bhim Rao Ambedkar Parvavaran Pariser  
Vijay Khand-1, Gomti Nagar, Lucknow-226010  
Phone: 91-522-2300541, Fax: 91-522-2300541  
E-mail: up.seiaa@yahoo.com

Ref. No. 1323/Parya/SEAC/621/2011/TA(I)

Date: 09/16 May, 2011

To,  
Mr. Vinod Tiku,  
C.O.O. Project,  
M/S Ansal Properties & Infrastructure Ltd.,  
306, 3<sup>rd</sup> Floor, Naurang House,  
K.G. Marg, New Delhi-110003

Sub: Environmental Clearance for Sushant Golf City, Hitech Township and its extension in Village Barauna, Madar Mau, Nizampur, Majhiawan, Hasnpur, Sanal Kanhara and Rohar Nagar Tikaria, Lucknow. M/S Ansal Properties & Infrastructure Ltd.

Dear Sir,

Please refer to your letter dated 7/12/2010 addressed to The Director and Secretary, SEAC, UP Directorate of Environment- Govt. of U.P. Dr. Bhim Rao Ambedkar Parvavaran Pariser, Vijay Khand-1, Gomti Nagar, Lucknow on the subject as above. The State Level Expert Appraisal Committee has considered the case and has been given to understand that: The Committee was given to understand that:

1. Environmental Clearance is sought for Township Project of Sushant Golf City, Hitech Township and its extension in Village Barauna, Madar Mau, Nizampur, Majhiawan, Hasnpur, Sanal Kanhara and Rohar Nagar Tikaria, Lucknow. M/s Ansal Properties & Infrastructure Ltd.
2. The existing plot area of the project is 1976.77 Acres and dwelling units are 13680.
3. Environmental Clearance is sought only for the proposed expansion area of 1765.0 Acres or (714.295Ha) and built up area 70,33,792.52 sq.mt.
4. The proposal is covered under category 8b of the EIA notification dated 14/9/2006 and the amendments thereof.
5. The proposed project having residential, commercial, industrial, educational and hospital facilities.
6. The project consist 29469 nos. of dwelling unit, and estimated population 293010 nos.
7. Green area proposed is 2373829.91 sq.mt. and exclusive green cover is 1079676.41 sq.mt (266.68 acres)
8. Plantation of trees on both sides of all roads is required for noise attenuation.
9. The total water requirement for the project is 28.15 MLD and the fresh water requirement 22.975 MLD will be met from ground water (20 tube wells).
10. 18.40 MLD waste water is expected to be generated and it will be treated in STP of 18.5 MLD capacity out of which 14.50 MLD treated water will be reused in flushing/cooling/irrigation.
11. Roads will be constructed into three level hierarchy i.e. Category I- Arterial Roads (Having 45m and 30m right of way), Category II- Sub Arterial Roads (Having road network at the periphery of the township with right of way of 24m), Category III- Local Distributor Roads (Having 18m, 12m and 9m right of way).
12. Total power requirement is 440MW. The backup power supply for essential services through 6 nos of DG sets (4nos. x150 KVA, 1nosx100 KYA & 1nosx 700KVA) are proposed.
13. For RWH 30nos. of pits are proposed for 10249.23 m<sup>3</sup>/hr run-off.
14. Approx 219.78 MT/day of solid waste will be generated during operation phase. It will be collected and segregated into biodegradable, recyclable and others fractions and disposed off as per MSW Rules, 2000.
15. The total proposed parking for the project is 38618 ECS for commercial and residential purposes.

based on the recommendations of the State Level Expert Appraisal Committee (64<sup>th</sup> Meeting held on dated 21/04/2011) on the above said project. The State Level Environment Impact Assessment Authority (35<sup>th</sup> meeting held on 05/05/2011) has decided to grant the Environmental Clearance to the project subject to the effective implementation of the following conditions:

E.C. for the Subant Cell City, Hitech Townsite and its ext. in Village (Gurgaon, Midway, Noida, Mahalapur, Hasnuri, Sanal Khabra and Pabot Nagar, Madia, Indapur)

General Conditions:

1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured to obtain the no objection certificate from the U.P. Pollution Control Board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent authority shall be obtained in this regard.
5. All tree-felling in the project area shall be as permitted by the Forest Department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. It shall be ensured to obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. It shall be ensured to obtain necessary clearances from the competent authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law; Necessary clearances in this regard shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regard.
14. Suitable rainwater harvesting system as per designs of Ground Water Department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. ~~Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.~~
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the trees.
24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Greentree GBC, shall be studied and followed as far as possible.

5. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code, 2000 shall be compulsorily ensured.
6. It is to ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
7. It is to ensure exploration of options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water and ground water etc.
8. It is to ensure usage of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
9. It shall be ensured to make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting, in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
10. Make separate provision for segregation, collection, transport and disposal of e-waste.
11. Educate citizens and other stake-holders by putting up boardings at different places to create environmental awareness.
12. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
13. It shall be ensured to prepare and present disaster management plan.
14. A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & D factors etc.
15. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
16. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
17. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
18. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
19. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
20. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
21. High rise buildings should obtain clearance from aviation department or concerned authority of
22. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
23. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
24. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
25. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with solar (solar/electrical) alternatives.
26. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly, to be submitted with justification.
27. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.

A.C. for the Suburb Golf City, Hitech Township and its net in Vill. Narayan, Madhavpur, Mahalingpur, Maligaon, Hiranagar, Sopal, Kankar and other water works.

48. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities if they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
  49. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
  50. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
  51. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn accordingly and submitted.
  52. The location of the STP should be such that it is away from human habitation and does not cause problems of odor. Odorless technology options should be examined and a report submitted.
  53. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
  54. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
  55. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
  56. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
  57. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
  58. E-Waste Management should be done as per MoEF guidelines.
  59. Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.
  60. The use of suitably processed plastic waste in the construction of roads should be considered.
  61. Displaced persons shall be suitably rehabilitated as per prescribed norms.
  62. Dispensary for first aid shall be provided.
  63. Health impacts, Socio-economic impacts, soil degradation factors and biodiversity indices should also be included in E.I.A. reports.
  64. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complimentary to guests, adopting suitable measures.
  65. Diesel generating set stacks should be monitored for CO and HC.
  66. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done before and post monsoon seasons.
  67. The green belt shall consist of 50% trees, 25% shrubs and 25% Grass as per MoEF norms.
  68. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
  69. An energy audit should be annually carried out during the operational phase and submitted to the authority.
  70. Rapid EIA status should be undertaken for three months during the non-monsoon period and the monitoring should be as per the latest norms of MoEF.
  71. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purpose and compliance.
- b. Specific Conditions:
- 1) In addition to 18% green cover as proposed, a 10 Mt. wide green belt shall be provided within the four corners of the township consisting of Indigenous trees of diverse varieties as per CPCB guidelines.

- t.c. for the Sugaut Golf City, Uttech Township and its ext. in Vill. Dabhoon, Madhangan, Mhaswar, Mohizayan, Khawar, Saini Yanhad and Pabot Harat, Gurgaon, Haryana.
- 2) Inhabitants of villages included in the project site will not be displaced but the infrastructure facilities to be endorsed to them.
  - 3) No internal roads should be less than 09 Mt. wide.
  - 4) All the ponds covered in the project area shall be adopted by the project proponents, and suitably rejuvenated. Wherever a particular area is marked as a pond in the revenue records, it should be suitably recorded into a pond. A list of water bodies within the project boundaries along with Khata khatmud sheet be provided in 3 month.
  - 5) No buildings except those required for infrastructure shall be constructed. Individual projects such as housing construction project, hospital etc. will have to separately apply environmental clearance as per rules.
  - 6) Stack height provision should be revised based on combined D.G sets capacity (1100 KVA) as per CPCB guidelines.
  - 7) Rain water harvesting facilities will have to be provided by project proponents for general areas for non residential roof top harvesting, the individual developers shall obtain clearance. RWH provision be made on maximum rain fall intensity (40 mm.) and adequate no. of pits be provided.
  - 8) Captive Solid Waste Management facilities shall be developed to the waste generated out of the township, including bio-medical, municipal solid and e.wastes.
  - 9) A compliance report to the earlier environmental clearance issued to the project proponents be submitted within one month.
  - 10) No ground water shall be abstracted without proper permission of competent Authority.
  - 11) 2% of total profit incurred by the project proponents from this project should be utilized for Social Corporate and Environmental responsibility and report should be submitted.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. Failing this the environmental Clearance shall be deemed to be cancelled.

Necessary statutory clearances should be obtained and submitted before start of any construction activity. In the event of the violation of the condition the environmental clearance shall be automatically deemed to have been cancelled.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006 and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Dr. C.S. Bhatt)

Member Secretary, SEAC

Copy for necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow;
2. Dr. Nalini Bhatt, Advisor, Ministry of Environment & Forests, Govt. of India, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
3. Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-11 Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.

(Dr. Yashpal Singh)

Secretary, SEAC

Director, Environment Directorate, Govt. of U.P.

Ref:- APIL/VS/ENV/SGC Extension/A/193053

Date:14/09/2017

To,

Regional Office (Central),  
Ministry of Environment, Forest & Climate Change,  
5<sup>th</sup> Floor, Kendriya Bhawan  
Sector-H, Aliganj  
Lucknow-226024

**Sub:** Half Yearly EC Compliance Report for Sushant Golf City Hi -Tech Township Extension at Lucknow, UP for the period October 2016 to March 2017.

**Ref:-** i) Environmental Clearance Letter no. 1323/Parya/ SEAC/621/2011/TA(J) dated 09.06.2011

Dear Sir

With reference to the above referred Environmental Clearance, we are hereby submitting the six monthly monitoring reports with the details of compliances for your ready reference and records please.

Kindly acknowledge receipt

Thanking you,

Yours faithfully

For Ansal Properties &amp; Infrastructure Ltd.

Vineet Srivastava

Vice President (Sanctions &amp; Liaisoning)



Encl: As above

CC:

1. Regional Office  
UP Pollution Control Board Lucknow
2. Member Secretary,  
UPPCB, Building No. TC-12V,  
Vibhuti Khand Gomti Nagar,  
Lucknow: 226010
3. Chairman  
Directorate of Environment, SEIAA  
Dr. Bhim Rao Ambedkar Paryavaran Parisar  
Vineet Khand-1 Gomti Nagar, Lucknow: 226010

Ansal Properties &amp; Infrastructure Ltd.

(An ISO 9001:2000 Company)

First Floor, YMCA Campus, 13 Rana Pratap Marg, Lucknow-226001

Ph.: 0522-4096200 Website: www.ansalapi.com

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COMPLIANCE TO ENVIRONMENT CLEARANCE FOR SUSHANT GOLF CITY HI-TECH TOWNSHIP AND EXTENSION AT VILLAGES BA RAUNA, MADAMAU KALA, NIZAMPUR MAJHIGAWAN, HASANPUR KHEWLI, SANAI KANJHERA AND POHAR NAGAR TIKARIA; LUCKNOW, U.P. OF M/s ANSAL PROPERTIES & INTERSTRUCTURE LTD. RECEIVED VIDE LETTER NO. 1323/Parya/SEAC/621/2011/TA(I).

Sl.No.	Condition	Compliance Status
<b>PART 1</b>	<b>GENERAL CONDITION</b>	
1	It shall be ensured that all standard related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.	The project is in construction phase and the results of monitoring of ambient air quality, noise, soil and ground water are given in <b>Annexure 1.</b>
2	It shall be ensured to obtain the no objection certificate from the U.P. Pollution Control Board before start of construction.	No objection certificate from the U.P. Pollution Control Board has been obtained and the request letter for the renewal of the same along with fresh BG has been sent which is attached as <b>Annexure 2.</b>
3	It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environment clearance.	The environment clearance has been obtained vide letter no. 1323/Parya/SEAC/621/2011/TA(I) dated 09/06/2017.
4	The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent authority shall be obtained in this regards.	Kindly refer letter (attached as <b>Annexure 3</b> ) of Principal Secretary – Govt. of U.P. to Commissioner – UP Housing & Development board and to the Vice Chairman- All Development Authorities of UP Govt. vide which in it's clause No. 20 it is clearly stated that for Hi Tech Township, Agriculture land measuring 1500 Acres or even more lying outside earmarked master plan area for urbanization will only be available for development. These selected lands, if falling outside the jurisdiction of development authority or notified area, will be brought later to the jurisdiction of development authority / notified area as per the laws/ regulations. Based on this G.O. of Govt. of UP, Lucknow

		Development Authority has approved our layout of Extension area which will later be accommodated in the Master Plan of Lucknow for urbanization.
5	All tree-felling in the project area shall be as permitted by the Forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the component authority.	There is no forest land in the project site. As the planning for the township has been done in such a manner, so as to project trees, trees coming under project area are not being cut in normal situation. Whenever such situation will arise, required permission will be obtained at appropriate time.
6	Impact of drainage pattern on environment should be provided.	There is no nala passing through the project site, which will be disturbed, thus, drainage pattern will not get affected. However, due to area development activities, sheet flow of runoff may get obstructed and hence proper storm water drainage system as per natural gradient will be provided. The rain water harvesting system showing storm water drainage system is in given earlier. The water bodies within the project site are being protected and not disturbed.
7	Surface hydrology and water regime of the project area within 10 km should be provided.	Topography & drainage map of the project area and its surrounding 10 km radius is given as Annexure 4 along with a list of the water bodies and a note on the surface hydrology and water regime of the area.
8	A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.	Construction labour has been provided with temporary residential structures along with amenities like drinking water, light, waste water disposal and sanitation facilities.
9	Measures shall be undertaken to recycle and reuse treated effluent for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.	STP will be setup for the treatment of waste water and recycling of the same will be done for horticulture. Construction work is in progress.

10	It shall be ensured to obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.	The detailed project report has been approved by the Lucknow Development authority and the traffic plan has been incorporated in the DPR. All arrangements & safety measures will be taken for enhanced traffic expected in the project site.
11	It shall be ensured to obtain necessary clearances from the competent authority on the abstraction and use ground water during the construction and operation phases.	Permission to abstract Ground water has been applied to Central Water Authority. Copy of application of permission letter to CGWA for ground water abstraction is given in <b>Annexure 5</b> .
12	Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phase shall construction and operation phase shall be as per standard procedure as prescribed under law. Necessarily clearances in this regards shall be obtained.	During construction, no hazaradous /inflammable/explosives materials are likely to be stored. During operational phase, fuel for DG set will be stored as per standard procedure.
13	Solid waste shall be suitably segregated and disposed. A separate and isolated municipal waste collection centre should be provided. Necessary plans should be submitted in this regard.	To handle our municipal solid waste from the entire township, we are into negotiation with authorised agencies. To install municipal solid waste handling and treatment system based on "Pyrolysis technology". The recyclable waste such as paper, plastic, glasses, metal etc. shall be sold to authorized recycling vendors. The non-biodegradable and non-recyclable will be sent to landfill site.
14	Suitable rainwater harvesting system as per designs of ground water department shall be installed. Complete proposals in this regards should be submitted.	Suitable rain water harvesting plan been proposed as already submitted earlier.
15	The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.	The ambient air quality of the complete site is being monitored and found to be within prescribed standards. Ambient air quality test results are given in <b>Annexure 1</b> .
16	Water sprinklers and other dust control measures should be undertaken to take care of dust generation during the construction and operation phases.	Water sprinklers and other dust control measures are being and will be undertaken to take care of dust

	Necessary plans in this regards shall be submitted.	generation during the construction and operation phases.
17	Suitable noise abatement measures shall be adopted during the construction and operation phase in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.	Suitable noise abatement measures has been adopted during the construction phase. During operation phase, impact on noise level is anticipated to be negligible and mainly to increase due to vehicular traffic. Plantation of trees on both sides of all roads as well the green belt shall be developed for noise attenuation.
18	Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.	Top soil will be utilized for the preparation of greenbelt.
19	Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix domestic effluents.	There is a provision for keeping rain water collection & storage system separate from sewage. Other effluents will not be allowed to mix with domestic effluents.
20	Hazardous/solid wastes generated during construction and operation phases should be disposed as prescribed under law. Necessary clearances in this regard shall be obtained.	Treatment of solid wastes shall be done by pyrolysis method. The recyclable waste such as paper, plastic, glasses, metal etc. shall be sold to authorized recycling vendors. The non-recyclable and non-biodegradable will be sent to landfill site. Hazardous wastewill be 'used oil' from DG sets which will be sold to CPCB authorized recycling vendors. CPCB / UPPCB authorized will be hired for disposal of hazardous waste at management rule shall be obtained prior to start of operation.
21	Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in construction with expert organizations.	Such initiatives have already been proposed as submitted to you earlier.
22	No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.	Not applicable for our project as no wetland is present. All ponds within the project site will be preserved.

23	Pavements shall be constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.	Pavements are being so constructed as to allow infiltration of surface run-off rainwater. The trees will be provided with adequate watering, aeration and nutrition.
24	The green building concept suggested by Indian Green Building Council which is a part of CH Godrej GBC, shall be studied and followed as far as possible.	The entire planning for the project has been designed considering green building concept as suggested by the Indian Green Building Council.
25	Compliance with the safety procedures, norms and guidelines as outlined in National Building Code, 2005 shall be compulsorily ensured.	All safety procedures, norms and guidelines as outlined in National Building code 2005 are being followed.
26	It is to ensure usage of dual flush systems for flush cisterns and explore options to use sensor based waterless urinals and other water saving techniques.	Dual flush systems will be used for flush cistern.
27	It is to ensure exploration of options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water and ground water etc.	Multi stories buildings will have dual plumbing system.
28	It is to ensure usage of measures for reducing water demand for landscaping and using xeriscaping efficient irrigation equipments & controlled watering systems.	Water requirement for landscaping will be met from recycling treated waste water which is adequately available for the type of landscaping proposed.
29	It shall be ensured to make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for garden and street-lighting in addition to provision for solar water heating. Present a detailed report on solar energy so that use percent of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.	Solar energy has been used as an alternatives source of energy. Solar energy application has been incorporated for illumination of common areas, lighting for garden and street-lighting in addition to provision for solar water heating.
30	Make separate provision for segregation, collection, transport and disposal of e-waste.	Separate bin for e-waste will be provided at the waste disposal points. The rule of three R's (reduce, Reuse, Recycle) shall be followed. For recycling, the collected waste shall be given to authorized recycling vendors. The

		disposal of e-waste shall be managed by authorized recycling/disposal vendor approved by CPCB/UPPCB.
31	Educate citizens and other stake holders by putting up hoardings at different places to create environment awareness.	Hoardings are being put up at different places to create awareness amongst citizens regarding environment.
32	Traffic congestion near the entry and exit point from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.	Traffic congestion will be minimized by installing a traffic signal and manning the intersection. Parking will be fully internalized and no public space is proposed to be utilized. All arrangements & safety measures will be taken for enhanced traffic expected in the project site. A comprehensive traffic plan <del>has</del> earlier been submitted to Lucknow Development authority as part of the DPR and has received approval.
33	It shall be ensured to prepare and present disaster management plan.	Disaster management plan has prepared and given in <b>Annexure 7</b> .
34	A report on the energy conservation measures confirming to energy conservation norms finalize by of energy efficiency should be prepared incorporating details about building materials and technology, R&U factors etc.	The energy conservation measures have been summarized in <b>Annexure 8</b> .
35	Fly ash should be used as building material in the construction as per the provision of fly ash total. September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project is within 100 km of Thermal Power Station).	Fly ash has been used as building material.
36	The DG sets to be used during construction phase should use low sulphur diesel type and should conform to RP rules prescribed for air and noise emission standards.	Low sulphur diesel DG sets are being used during construction phase.
37	Alternate technologies to chlorination (for disinfection of waste water) including methods. Other violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.	Alternate technology to chlorination as disinfection will be explored before commencement of operation.

38	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot covered with vegetation of indigenous variety.	Green belt arrangement shall be provided as suggested.
39	The construction of the building and the consequent increased traffic load should be such that the climate of the area is not adversely affected.	The construction of the building and the consequent increase traffic load will marginally affect the micro climate of the area which will be mitigated through creation of green belt.
40	The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.	The buildings are being designed with built in safeguards for seismic safety.
41	High rise buildings should obtain clearance from aviation department or concerned authority.	Due clearances as applicable are being obtained.
42	Suitable measures shall be taken to restrain the development or small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for a purpose.	All commercial activities will be restricted to special areas earmarked for the proposed site.
43	It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.	Adults literacy is being promoted in the labourers in its labour camp. Furthermore, literacy program for weaker section people will be started after completion of the construction of township.
44	The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.	Compact Fluorescent lamps will be encouraged. The safe disposal of used/damaged CFLs shall be done as per the e-waste management rules 2016.
45	It shall be ensured that street and park lighting is solar powered. 50% of the same will be provided with dual (solar/electrical) alternatives.	Street and park lighting is solar powered. 50% of the same will be provided with dual (solar/electrical) alternatives.
46	Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up and submitted with justification.	Solar water heater systems are proposed in multi storied buildings.
47	Treated effluents shall be maximally reused to aim for zero discharge. Where even not possible management plan for disposal should be provided with quantities and quality of waste water.	Sewage Treatment Plant (STP) is under construction within the project premises.

48	The treated effluents should normally not be discharged into public sewers with terminals treatment facilities as they adversely affect the hydraulics capacity of STP. If unable, necessary permission front authorities should be taken.	The STP is being designed for the entire township area taking into consideration the untreated waste water load from fitted, <u>group</u> housing and public/semi public buildings. After treatment the waste water will be used for horticulture, cooling plant and flushing purpose and pond recharge.
49	Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.	Are being followed.
50	All necessary statutory clearance should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be autocratically deemed to have been cancelled.	NOC Clearance from U.P.P.C.B. has been obtained.
51	Parking areas should be in accordance with the norms of MoEF, Government of India. Plans may be drawn accordingly and submitted.	Parking areas will be in accordance with the norms of MoEF & CC. The detail plans will be prepared by the individual building developers as per MOEF norms for their plots.
52	The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examines and a report submitted.	Location of proposed STP and its technology has been shown in <b>Annexure 9</b> .
53	The Environment Management Plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.	The budgetary provisions for the Environment Management Plan are already provided.
54	Detailed plans for the safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.	The STP sludge shall be composted in the designated area within the project site and used as manure in the greenbelt, parks, lawns and horticulture.
55	Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.	40 % of construction work <u>has</u> been completed and photographs are enclosed.

56	Specific location along with dimensions with reference to STP, parking, open areas and Green belt etc. should be provided on the layout plan.	Layout plan showing location of STP, open areas and greenbelt are shown on the layout plan and attached as <b>Annexure 9</b> . The parking shall be provided by individual plot developers as per the mandates of MoEF & CC and Master Plan.
57	The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and to the noise standards as prescribed. Details should be submitted.	The DG sets being used during construction conform to prescribed stack heights and regulations and also to the noise standards as prescribed.
58	E-waste Management should be done as per MoEF guidelines.	Will be followed. The solid waste management plan comprising e-waste has been drawn and given in <b>Annexure 6</b> .
59	Electrical waste should be segregated and disposal suitably as not to impose Environmental risk.	Will be followed. It is a part of the e-waste and a management plan has been drawn and given in <b>Annexure 6</b> .
60	The use of suitably processed plastic waste in the construction of roads should be considered.	The use of plastic waste in the construction of roads will be considered.
61	Displaced persons shall be suitably rehabilitated as per prescribed norms.	No persons have been displaced.
62	Dispensary for first aid shall be provided.	A dispensary for first aid has been provided at site office.
63	Health impacts, Socio-economic impacts, soil degradation factors and biodiversity indices should be included in E.I.A. reports.	An EIA report was prepared in August 2010 on the basis of which environmental clearance was granted. It covered the various aspects of socio-economics, impact on health, soil management and ecology.
64	Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.	Safe disposal arrangement of used toiletries items in hotels shall be ensured.
65	Diesel generating sets stacks should be monitored for CO and HC.	DG set stacks are being monitored for CO and HC.
66	Ground water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is	Will be followed for pre & post monsoon seasons after the construction and start of operation of the rain water harvesting pit.

	to be done both in pre and post monsoon seasons.	Hand pumps will be constructed to enable the same.
67	The green belt shall consist of 50% trees, 25% shrubs and 25% grass as MoEF norms.	The green belt shall consist of 50% trees, 25% shrubs and 25% grass as MoEF norms.
68	A separate electric meter shall be provided to monitor consumption of energy for the operation sewage/effluent treatment in tanks.	A separate electric meter shall be provided to monitor consumption of energy for the operation sewage/effluent treatment in tanks.
69	An energy audit should be annually carried out during the operational phase and submitted to the authority.	The project under construction presently. Annual energy audits shall be carried out during operational phase and report will be submitted.
70	Rapid EIA status should be undertaken for three months during the non monsoon period and the monitoring should be as per the latest norms of MoEF.	An EIA report was prepared in August 2010 on the basis of which environmental clearance was granted. It covered one season winter data of Dec 2009 to Feb 2010.
71	Project proponents shall endeavour to obtain ISO 14001 certification. All general and specific conditions mentioned under this environmental manual to be prepared for the certification purpose and compliance.	At present the project is under construction. ISO 14001 certification shall be obtained.
<b>B</b>	<b>SPECIFIC CONDITIONS:</b>	
1.	In addition to 18% green cover as proposed, 10 Mt. wide green belts shall be provided within the boundary of the township consisting of indigenous trees of diverse varieties as per CPCB guidelines.	The green belt shall be provided as per the approved DPR and consist of indigenous trees of diverse varieties as per CPCB guidelines.
2.	Inhabitants of villages included in the project site will not be displaced but the infrastructure facilities to be endorsed to them.	It is confirmed that inhabitants of villages included in the project site will not be displaced and they will be provided with infrastructure facilities as committed in the DPR.
3.	No internal roads should be less than 09 Mt. wide.	No internal right of way will be less than 9 m wide.
4.	All the ponds covered in the project area shall be adopted by the project proponents, and suitably rejuvenated. Whenever a particular area is marked as a pond in the revenue records. It should be suitably recorded into a pond. A list of water bodies within the project boundaries along with khasrakhatunni shall be provided in 3 months.	This is being followed.

5.	No buildings except those required for infrastructure shall be constructed. Individual projects such as group housing construction projects, hospital etc. will have to separately apply environmental clearance as per rules.	Only those buildings required for infrastructure are being constructed. As per MoEF &CC's latest amendment of the EIA Notification 2006, vide S.O.3999(E) dated 9 <sup>th</sup> December 2016, no separate environmental clearance is required for building & construction projects having built-up area less than equal to 1,50,000 sq. meters.
6.	Stack height provision should be revised bases on combined DG sets capacity (1100 KVA) as per CPCB guidelines.	Stack height provided is 2.94 m above ground level in sector J and 3.17 m above ground level in sector L.
7.	Rain water harvesting facilities will have to be provided by project proponents for generated areas for non residential roof top harvesting, the individual developers shall obtain clearance. RWH provision be made on maximum rain fall intensity (40 mm.) and adequate no pits be provided.	Rain water harvesting plan has been planned for all common areas as detailed in Annexure-4. The RWH provision be made on maximum rain fall intensity.
8.	Capacity solid waste management facilities shall be developed to the waste generated out of the township including bio-medical, municipal solid and e-wastes.	Solid waste management plan has been developed and details given in <b>Annexure 6.</b>
9.	A compliance report to the earlier environmental clearance issued to the project proponent shall be submitted within one months.	The compliance report to the environmental clearance no. 21-549/2006- IA.III dated 06/06/2007 is being submitted regularly to SPCB/ Regional Office MoEF.
10.	No ground water shall be abstracted without proper permission of competent authority.	Permission to abstract ground water from competent authority has been applied to CGWA. Copy of application made is already submitted.
11.	2% of total profit incurred by the project proponents from this project should be utilized for social corporate and Environmental responsibility and report should be submitted.	The project is still under construction. Social corporate and environmental responsibility shall be carried out and report submitted in due course. The proposed expenditure on EMP has been given in <b>Annexure 11.</b>



# ENVIRONMENTAL <sup>115</sup> TECHNICAL RESEARCH CENTRE

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ISO 9001:2015, ISO 14001 : 2015, OHSAS 18001 : 2007

## TEST REPORT

### AMBIENT AIR QUALITY MONITORING REPORT

Test Report Ref No. ETRC/ANSAL/AMB/31-01/6025/2017		Date of Report: 31/01/17	
Name /Address/Type of Industry		Ansal Property & Infrastructure Ltd. New Delhi (Sushant Golf City, Hi Tech Township, Extension Lucknow)	
Monitored by		ETRC	
Location of Sampling points		Palm Floor (Sector-J)	
1	<b>GENERAL OBSERVATIONS</b>	<b>DETAILS -PM<sub>10</sub></b>	<b>DETAILS -PM<sub>2.5</sub></b>
(a)	Weather conditions	Clear	Clear
(b)	Wind direction	West to east	West to east
(c)	Average humidity (%)	36	36
(d)	Average ambient temperature (OC)	28	28
(e)	Time of Sampling Started (Hours)	09:40 am (22/01/17)	09:50 am (22/01/17)
(f)	Time of Sampling completed (Hours)	09:45 am (23/01/17)	09:55 am (23/01/17)
(g)	Total time of sampling (minutes)	24 hour (1440 minutes)	24 hour (1440 minutes)
2	Average sampling rate for SPM (m3/minute)	0.88	NA
3	Average sampling rate for gas (LPM)	1	NA
4	<b>TOTAL VOLUME OF AIR SAMPLED</b>		
	• SPM (m3)	• 1267.2 (m3)	• 22.32
	• GAS (liter)	• 1440(liter)	

### TEST RESULT

S. No.	Particulars	Protocol	Unit	Result	Standard as per NAAQS ; dated 18/11/ 2009
1	Particulate matters size less than 10 µm (PM10)	IS- 5182 (PART -23):2006	µg/m <sup>3</sup>	88.4	For 24 hour =100
2	Particulate matters size less than 2.5 µm (PM2.5)	CPCB Guidelines, Vol. 1	µg/m <sup>3</sup>	52.7	For 24 hour =60
3	Oxides of sulphur (SOX)	IS- 5182 (PART -2):2012	µg/m <sup>3</sup>	14.6	For 24 hour =80
4	Oxides of nitrogen (NOX)	IS- 5182 (PART -6):2012	µg/m <sup>3</sup>	31.8	For 24 hour =80
5	Carbon monoxide (CO),(8 hour)	IS -5182, part -10, 1999,2003	mg/m <sup>3</sup>	0.09	For 8 hour = 2
6	Ozone (as O3) (8 hours)	IS-5182,part -9,1974-2009	µg/m <sup>3</sup>	<10.0	For 8 hours =100

..... END OF REPORT.....

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Authorized Signatory  
(Sandeep Kr Verma)  
Lab-Incharge



  
Authorized Signatory  
(Ritu Garg)  
Dy. CEO



# ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

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## TEST REPORT

### AMBIENT AIR QUALITY MONITORING REPORT

Test Report Ref No. ETRC/ANSAL/AMB/31-01/6026/2017		Date of Report : 31/01/17	
Name /Address/Type of Industry		Ansal Property & Infrastructure Ltd. New Delhi (Sushant Golf City, Hi Tech Township, Extension Lucknow)	
Monitored by		ETRC	
Location of Sampling points		EWSLIG (Sector-L-2)	
1	GENERAL OBSERVATIONS	DETAILS -PM <sub>10</sub>	DETAILS -PM <sub>2.5</sub>
(a)	Weather conditions	Clear	Clear
(b)	Wind direction	West to east	West to east
(c)	Average humidity (%)	39	39
(d)	Average ambient temperature (OC)	27	27
(e)	Time of Sampling Started (Hours)	11:20 am (22/01/17)	11:30 am (22/01/17)
(f)	Time of Sampling completed (Hours)	11:20 am (23/01/17)	11:30 am (23/01/17)
(g)	Total time of sampling (minutes)	24 hour (1440 minutes)	24 hour (1440 minutes)
2	Average sampling rate for SPM (m3/minute)	1.24	NA
3	Average sampling rate for gas (LPM)	1	NA
4	TOTAL VOLUME OF AIR SAMPLED		
	• SPM (m3)	• 1785.6 (m3)	• 21.92
	• GAS (liter)	• 1440(liter)	

### TEST RESULT

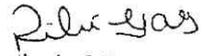
S. No.	Particulars	Protocol	Unit	Result	Standard as per NAAQS ; dated 18/11/ 2009
1	Particulate matters size less than 10 µm (PM10)	IS- 5182 (PART -23):2006	µg/m <sup>3</sup>	82.8	For 24 hour =100
2	Particulate matters size less than 2.5 µm (PM2.5)	CPCB Guidelines, Vol. 1	µg/m <sup>3</sup>	47.6	For 24 hour =60
3	Oxides of sulphur (SOX)	IS- 5182 (PART -2):2012	µg/m <sup>3</sup>	12.8	For 24 hour =80
4	Oxides of nitrogen (NOX)	IS- 5182 (PART -6):2012	µg/m <sup>3</sup>	26.2	For 24 hour =80
5	Carbon monoxide (CO), (8 hour)	IS -5182, part -10, 1999,2003	mg/m <sup>3</sup>	0.44	For 8 hour = 2
6	Ozone (as O3) (8 hours)	IS-5182,part -9,1974-2009	µg/m <sup>3</sup>	<10.0	For 8 hours =100

..... END OF REPORT.....

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 Authorized Signatory  
 (Sandeep Kr Verma)  
 Lab-Incharge



  
 Authorized Signatory  
 (Ritu Garg)  
 Dy. CEO



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## TEST REPORT

### AMBIENT AIR QUALITY MONITORING REPORT

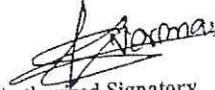
Test Report Ref No. ETRC/ANSAL/AMB/31-01/6027/2017		Date of Report : 31/01/17	
Name /Address/Type of Industry		Ansal Property & Infrastructure Ltd. New Delhi (Sushant Golf City, Hi Tech Township, Extension Lucknow)	
Monitored by		ETRC	
Location of Sampling points		Stores/QC Lab (Sector-L)	
1	GENERAL OBSERVATIONS	DETAILS -PM <sub>10</sub>	DETAILS -PM <sub>2.5</sub>
(a)	Weather conditions	Clear	Clear
(b)	Wind direction	West to east	West to east
(c)	Average humidity (%)	36	36
(d)	Average ambient temperature (OC)	26	26
(e)	Time of Sampling Started (Hours)	09:20 am (23/01/17)	09:30 am (23/01/17)
(f)	Time of Sampling completed (Hours)	09:20 am (24/01/17)	09:30 am (24/01/17)
(g)	Total time of sampling (minutes)	24 hour (1440 minutes)	24 hour (1440 minutes)
2	Average sampling rate for SPM (m3/minute)	1.04	NA
3	Average sampling rate for gas (LPM)	1	NA
4	TOTAL VOLUME OF AIR SAMPLED		
	• SPM (m3)	1497.6 (m3)	21.44
	• GAS (liter)	1440(liter)	

### TEST RESULT

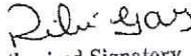
S. No.	Particulars	Protocol	Unit	Result	Standard as per NAAQS ; dated 18/11/ 2009
1	Particulate matters size less than 10 µm (PM10)	IS- 5182 (PART -23):2006	µg/m <sup>3</sup>	74.4	For 24 hour =100
2	Particulate matters size less than 2.5 µm (PM2.5)	CPCB Guidelines, Vol. 1	µg/m <sup>3</sup>	43.8	For 24 hour =60
3	Oxides of sulphur (SOX)	IS- 5182 (PART -2):2012	µg/m <sup>3</sup>	9.8	For 24 hour =80
4	Oxides of nitrogen (NOX)	IS- 5182 (PART -6):2012	µg/m <sup>3</sup>	24.7	For 24 hour =80
5	Carbon monoxide (CO),(8 hour)	IS -5182, part -10, 1999,2003	mg/m <sup>3</sup>	0.16	For 8 hour = 2
6	Ozone (as O3) (8 hours)	IS-5182,part -9,1974-2009	µg/m <sup>3</sup>	<10.0	For 8 hours =100

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(Sandeep Kr Verma)  
Lab-Incharge



  
Authorized Signatory  
(Ritu Garg)  
Dy. CEO



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## TEST REPORT

### AMBIENT AIR QUALITY MONITORING REPORT

Test Report Ref No. ETRC/ANSAL/AMB/31-01/6028/2017		Date of Report : 31/01/17	
Name /Address/Type of Industry		Ansal Property & Infrastructure Ltd. New Delhi (Sushant Golf City, Hi Tech Township, Extension Lucknow)	
Monitored by		ETRC	
Location of Sampling points		EWSLIG (Sector-K)	
1	GENERAL OBSERVATIONS	DETAILS -PM <sub>10</sub>	DETAILS -PM <sub>2.5</sub>
(a)	Weather conditions	Clear	Clear
(b)	Wind direction	West to east	West to east
(c)	Average humidity (%)	37	37
(d)	Average ambient temperature (OC)	26	26
(e)	Time of Sampling Started (Hours)	10:55 am (23/01/17)	11:05 am (23/01/17)
(f)	Time of Sampling completed (Hours)	10:55 am (24/01/17)	11:05 am (24/01/17)
(g)	Total time of sampling (minutes)	24 hour (1440 minutes)	24 hour (1440 minutes)
2	Average sampling rate for SPM (m3/minute)	1.16	NA
3	Average sampling rate for gas (LPM)	1	NA
4	TOTAL VOLUME OF AIR SAMPLED		
	• SPM (m3)	• 1670.4 (m3)	• 23.46
	• GAS (liter)	• 1440(liter)	

### TEST RESULT

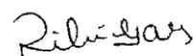
S. No.	Particulars	Protocol	Unit	Result	Standard as per NAAQS ; dated 18/11/ 2009
1	Particulate matters size less than 10 µm (PM10)	IS- 5182 (PART -23):2006	µg/m <sup>3</sup>	84.2	For 24 hour =100
2	Particulate matters size less than 2.5 µm (PM2.5)	CPCB Guidelines, Vol. 1	µg/m <sup>3</sup>	45.7	For 24 hour =60
3	Oxides of sulphur (SOX)	IS- 5182 (PART -2):2012	µg/m <sup>3</sup>	14.8	For 24 hour =80
4	Oxides of nitrogen (NOX)	IS- 5182 (PART -6):2012	µg/m <sup>3</sup>	31.6	For 24 hour =80
5	Carbon monoxide (CO), (8 hour)	IS -5182, part -10, 1999,2003	mg/m <sup>3</sup>	1.04	For 8 hour = 2
6	Ozone (as O3) (8 hours)	IS-5182, part -9,1974-2009	µg/m <sup>3</sup>	<10.0	For 8 hours =100

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 (Sandeep Kr Verma)  
 Lab-Incharge



  
 Authorized Signatory  
 (Ritu Garg)  
 Dy. CEO



# ENVIRONMENTAL <sup>119</sup> TECHNICAL RESEARCH CENTRE

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 ISO 9001:2015, ISO 14001 : 2015, OHSAS 18001 : 2007

## TEST REPORT NOISE MONITORING

Test Report Ref No. ETRC/ANSAL/AMB/31-01/6029/2017	Date of Report : 31/01/17
Name /Address/Type of Industry	Ansal Property & Infrastructure Ltd. New Delhi (Sushant Golf City, Hi Tech Township, Extension Lucknow)

### MONITORING DETAILS

1	Sampling Location	Palm Floor (Sector-J)	2	Monitoring done By	ETRC
3	Monitoring date	24.01.2017	4	Monitoring end date	25.01.2017

### TEST RESULT

LOCATION OF THE SAMPLING (Near Admin)		SOUND LEVEL (Decibles) Db(A)	
DAY TIME (6.0 AM – 10.0 PM)		NIGHT TIME (10.0 PM – 6.0 AM)	
Time	Values db(A)	Time	Values db(A)
6.0 AM-7.0 AM	49.7	10.0PM-11.0PM	54.5
7.0 AM-8.0 AM	50.2	11.0PM-12.0AM	52.8
8.0 AM-9.0 AM	52.8	12.0 AM-1.0 AM	49.0
9.0 AM-10.0 AM	54.6	1.0 AM-2.0 AM	48.8
10.0 AM-11.0 AM	56.8	2.0 AM-3.0 AM	48.2
11.0 AM-12.0 PM	58.4	3.0 AM-4.0 AM	47.7
12.0 PM-1.0 PM	61.2	4.0 AM-5.0 AM	46.4
1.0 PM-2.0 PM	62.4	5.0 AM-6.0 AM	48.9
2.0 PM-3.0 PM	61.7		
3.0 PM-4.0 PM	61.8		
4.0 PM-5.0 PM	62.2		
5.0 PM-6.0 PM	60.4		
6.0 PM-7.0 PM	58		
7.0 PM-8.0 PM	56.2		
8.0 PM-9.0 PM	55.4		
9.0 PM-10.0PM	56.2		
AVERAGE: 57.37 (Leq day time)		AVERAGE: 49.53 (Leq night time)	

Noise Standards as per CPCB Schedule rule 3(1) and 4(1)			
Area Code	Category of Area/Zone	Limits in dB(A) Leq	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

..... END OF REPORT.....

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Authorized Signatory  
 (Sandeep Kr Verma)



Authorized Signatory  
 (Ritu Garg)

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 ISO 9001:2015, ISO 14001 : 2015, OHSAS 18001 : 2007

### TEST REPORT NOISE MONITORING

Test Report Ref No. ETRC/ANSAL/AMB/31-01/6030/2017	Date of Report : 31/01/2017
Name /Address/Type of Industry	Ansal Property & Infrastructure Ltd. New Delhi (Sushant Golf City, Hi Tech Township, Extension Lucknow)

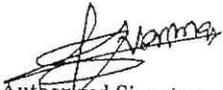
1	Sampling Location	EWSLIG (Sector-L-2)	2	Monitoring done By	ETRC
3	Monitoring date	24.01.2017	4	Monitoring end date	25.01.2017

LOCATION OF THE SAMPLING (Near Admin)		SOUND LEVEL (Decibles) Db(A)	
DAY TIME (6.0 AM – 10.0 PM)		NIGHT TIME (10.0 PM – 6.0 AM)	
Time	Values db(A)	Time	Values db(A)
6.0 AM-7.0 AM	52.2	10.0PM-11.0PM	53.8
7.0 AM-8.0 AM	54.8	11.0PM-12.0AM	50.5
8.0 AM-9.0 AM	55.6	12.0 AM-1.0 AM	51.2
9.0 AM-10.0 AM	58.2	1.0 AM-2.0 AM	49.1
10.0 AM-11.0 AM	56.6	2.0 AM-3.0 AM	47.3
11.0 AM-12.0 PM	57.2	3.0 AM-4.0 AM	48.3
12.0 PM-1.0 PM	59.8	4.0 AM-5.0 AM	47.0
1.0 PM-2.0 PM	63.6	5.0 AM-6.0 AM	50.6
2.0 PM-3.0 PM	64.4		
3.0 PM-4.0 PM	66.4		
4.0 PM-5.0 PM	62.6		
5.0 PM-6.0 PM	60.8		
6.0 PM-7.0 PM	61.4		
7.0 PM-8.0 PM	57.6		
8.0 PM-9.0 PM	56.9		
9.0 PM-10.0PM	55.2		
AVERAGE: 58.95 (Leq day time)		AVERAGE: 49.72 (Leq night time)	

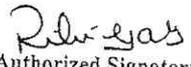
Area Code	Noise Standards as per CPCB Schedule rule 3(1) and 4(1)		
	Category of Area/Zone	Limits in dB(A) Leq	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

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 (Sandeep Kr Verma)  
 Lab-Incharge



  
 Authorized Signatory  
 (Ritu Garg)  
 Dy. CEO



# ENVIRONMENTAL <sup>121</sup> TECHNICAL RESEARCH CENTRE

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ISO 9001:2015, ISO 14001 : 2015, OHSAS 18001 : 2007

## TEST REPORT NOISE MONITORING

Test Report Ref No. ETRC/ANSAL/AMB/31-01/6031/2017	Date of Report : 31/01/2017
Name /Address/Type of Industry	Ansal Property & Infrastructure Ltd. New Delhi (Sushant Golf City, Hi Tech Township, Extension Lucknow)

### MONITORING DETAILS

1	Sampling Location	Store/QC Lab (Sec-L)	2	Monitoring done By	ETRC
3	Monitoring date	25.01.2017	4	Monitoring end date	26.01.2017

### TEST RESULT

LOCATION OF THE SAMPLING (Near Admin)		SOUND LEVEL (Decibels) Db(A)	
DAY TIME (6.0 AM – 10.0 PM)		NIGHT TIME (10.0 PM – 6.0 AM)	
Time	Values db(A)	Time	Values db(A)
6.0 AM-7.0 AM	58.2	10.0PM-11.0PM	52.4
7.0 AM-8.0 AM	61.8	11.0PM-12.0AM	50.6
8.0 AM-9.0 AM	62.6	12.0 AM-1.0 AM	50.1
9.0 AM-10.0 AM	64.2	1.0 AM-2.0 AM	52.4
10.0 AM-11.0 AM	60.6	2.0 AM-3.0 AM	50.2
11.0 AM-12.0 PM	58.2	3.0 AM-4.0 AM	54.5
12.0 PM-1.0 PM	57.8	4.0 AM-5.0 AM	51.8
1.0 PM-2.0 PM	61.6	5.0 AM-6.0 AM	50.6
2.0 PM-3.0 PM	58.4		
3.0 PM-4.0 PM	60.4		
4.0 PM-5.0 PM	63.6		
5.0 PM-6.0 PM	64.8		
6.0 PM-7.0 PM	62.4		
7.0 PM-8.0 PM	57.6		
8.0 PM-9.0 PM	56.9		
9.0 PM-10.0PM	54.8		
AVERAGE: 60.24 (Leq day time)		AVERAGE: 51.57 (Leq night time)	

Noise Standards as per CPCB Schedule rule 3(1) and 4(1)			
Area Code	Category of Area/Zone	Limits in dB(A) Leq	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

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PAN: AHWPG8397H, Service Tax No. AHWPG8397HST001



# ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory: 2/261, Vishwas Khand, Gomti Nagar, Lucknow- 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web: www.etrindia.com

ISO 9001:2015, ISO 14001 : 2015, OHSAS 18001 : 2007

## TEST REPORT NOISE MONITORING

Test Report Ref No. ETRC/ANSAL/AMB/31-01/6032/2017	Date of Report : 31/01/17
Name /Address/Type of Industry	Ansal Property & Infrastructure Ltd. New Delhi (Sushant Golf City, Hi Tech Township, Extension Lucknow)

1	Sampling Location	EWSLIG (Sector-K)	2	Monitoring done By	ETRC
3	Monitoring date	25.01.2017	4	Monitoring end date	26.01.2017

LOCATION OF THE SAMPLING (Near Admin)		SOUND LEVEL (Decibels) Db(A)	
DAY TIME (6.0 AM – 10.0 PM)		NIGHT TIME (10.0 PM – 6.0 AM)	
Time	Values db(A)	Time	Values db(A)
6.0 AM-7.0 AM	57.4	10.0PM-11.0PM	53.8
7.0 AM-8.0 AM	59.8	11.0PM-12.0AM	52.5
8.0 AM-9.0 AM	62.3	12.0 AM-1.0 AM	53.2
9.0 AM-10.0 AM	64.6	1.0 AM-2.0 AM	51.1
10.0 AM-11.0 AM	58.2	2.0 AM-3.0 AM	49.3
11.0 AM-12.0 PM	57.8	3.0 AM-4.0 AM	48.3
12.0 PM-1.0 PM	62.6	4.0 AM-5.0 AM	49.0
1.0 PM-2.0 PM	60.4	5.0 AM-6.0 AM	50.6
2.0 PM-3.0 PM	61.2		
3.0 PM-4.0 PM	59.4		
4.0 PM-5.0 PM	63.6		
5.0 PM-6.0 PM	60.8		
6.0 PM-7.0 PM	59.4		
7.0 PM-8.0 PM	56.6		
8.0 PM-9.0 PM	55.9		
9.0 PM-10.0PM	54.2		
AVERAGE: 59.63 (Leq day time)		AVERAGE: 50.97 (Leq night time)	

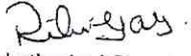
Area Code	Noise Standards as per CPCB Schedule rule 3(1) and 4(1) Category of Area/Zone	Limits in dB(A) Leq	
		Day Time	Night Time
		A	Industrial Area
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

..... END OF REPORT.....

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- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.

  
Authorized Signatory  
(Sandeep Kr Verma)  
Lab-Incharge



  
Authorized Signatory  
(Ritu Garg)  
Dy. CEO



# ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

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 ISO 9001:2015, ISO 14001 : 2015, OHSAS 18001 : 2007

ETRC/PM14/TES-REP/FT/17

## TEST REPORT WATER ANALYSIS

Test Report Ref No. ETRC/ANSAL/AMB/31-01/6033/2017	Date of Report : 31/01/17
Name /Address/Type of Industry	Ansal Property & Infrastructure Ltd. New Delhi (Sushant Golf City, Hi Tech Township, Extension Lucknow)

### SAMPLE DETAILS

1	Water	Ground Water	5	Packing Condition	Sealed
2	Sample Description	Extended area, Overhead Tank, (Sec-J)	6	Sample Collected By	ETRC
3	Sample received date	27.01.2017	7	Analysis Start Date	27.01.2017
4	Sample Quantity	5 Liters	8	Analysis End Date	30.01.2017

### TEST RESULTS

Sl. No.	Test	Protocol	Unit	Result	Indian Standard 10500 : 2012	
					Desirable	Permissible
1.	Colour (Hazen unit)	IS 3025 (Part 4) Platinum Cobalt Method	Hazen	<5.0	5	15
2	Odour	IS 3025 (Part 6) 1983 Reffirmed-2002	-	Agreeable	Agreeable	Agreeable
3.	Turbidity	IS 3025 (Part 10) 1984 Reffirmed-2002	NTU	BDL	1	5
4.	pH	IS 3025 (Part 11) 1983 Reffirmed-2002	-	7.4	6.5-8.5	No relaxation
5.	Total Dissolved Solids (TDS)	IS 3025 (Part 15) 1984 Reffirmed-2009	mg/l	768.4	500	2000
6.	Total Alkalinity	IS 3025 (Part 23) 1986 Reffirmed-2003	mg/l	372.0	200	600
7.	Total Hardness	IS 3025 (Part 21) 2009	mg/l	368.0	200	600
8.	Calcium as Ca	IS 3025 (Part 40) 1991 Reffirmed-2003	mg/l	83.36	75	200
9.	Magnesium as Mg	IS 3025 (Part 46) 1994 Reffirmed-2003	mg/l	38.88	30	100
10.	Copper as Cu	IS 3025 (Part 42) 1992 reffirmed-2003	mg/l	BDL	0.05	1.5
11.	Iron as Fe	IS 3025 (Part 53) 2003 Reffirmed-2009	mg/l	0.19	0.3	No Relaxation
12.	Manganese as Mn	IS 3025 (Part 59) 2006	mg/l	BDL	0.1	0.3
13.	Chloride as Cl	IS 3025 (Part 32) 1988 reffirmed-2007 (Argentometric Method)	mg/l	128.0	250	1000
14.	Sulphate as SO4	IS 3025 (Part 24) 1986 Reffirmed-2003(Turbidity Method)	mg/l	165.6	200	400
15.	Nitrate as NO <sub>3</sub>	IS 3025 (Part 34) 1988 Reffirmed-2003	mg/l	11.92	45	No relaxation
16.	Fluoride as F	IS 3025 (Part 60) 2008 (Ion Selective Method)	mg/l	0.24	1.0	1.5
17.	Phenolic Compound as C <sub>6</sub> H <sub>5</sub> OH	IS 3025 (Part 43) 1992 Reffirmed-2003	mg/l	BDL	0.001	0.002
18.	Mercury as Hg	IS 3025 (Part 48) 1994 Reffirmed-2003	mg/l	BDL	0.001	No relaxation



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19.	Cadmium as Cd	IS 3025 (Part 41) 1992 Reffirmed-2003	mg/l	BDL	0.003	No relaxation
20.	Arsenic as As	IS 3025 (Part 37) 1988	mg/l	BDL	0.01	0.05
21.	Lead as Pb	IS 3025 (Part 47) 1994 reffirmed-2003	mg/l	BDL	0.01	No relaxation
22.	Zinc as Zn	IS 3025 (Part 49) 1994 Reffirmed-2003	mg/l	0.72	5	15
23.	Nickel as Ni	IS 3025 (Part 54) 2003	mg/l	BDL	0.02	No relaxation
24.	Anionic Detergents as (MBAS)	APHA 2 <sup>nd</sup> Ed-2012; 5540 A+C	mg/l	BDL	0.2	1.0
25.	Aluminum as Al	IS 3025 (Part 55) 2003	mg/l	BDL	0.03	0.2
26.	Total Chromium as Cr	IS 3025 (Part 52) 2003	mg/l	BDL	0.05	No relaxation
27.	Free Residual Chlorine	IS 3025 (Part 26) 1986 Reffirmed-2003	mg/l	BDL	0.2	1
28.	Boron as B	IS 3025 (Part 57) 2005	mg/l	BDL	0.5	1.0
29.	Total. coli	IS 1622-1981 Reffirmed-2003	MPN/100ml	Nil	Shall not be detect able	Shall not be detectable
30.	Escherichia coli	IS 1622-1981 Reffirmed-2003	MPN/100 ml	Nil	Shall not be detect able	Shall not be detectable

\*BDL- Below Detection Limit

..... END OF REPORT.....

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Authorized Signatory  
(Sandeep Kr Verma)  
Lab-Incharge



  
Authorized Signatory  
(Ritu Garg)  
Dy. CEO



# ENVIRONMENTAL <sup>125</sup> TECHNICAL RESEARCH CENTRE

Office & Laboratory: 2/261, Vishwas Khand, Gomti Nagar, Lucknow- 226 010 (U.P.)  
Email : ETRCLTH@YAHOO.IN, Web: www.etrclth.com  
ISO 9001:2015, ISO 14001 : 2015, OHSAS 18001 : 2007

ETRC/PM14/TES-REP/FT/38

## TEST REPORT SOIL ANALYSIS

Test Report Ref No. ETRC/ANSAL/AMB/31-01/6034/2017	Date of Report : 31/01/17
Name /Address/Type of Industry	Ansal Property & Infrastructure Ltd. New Delhi (Sushant Golf City, Hi Tech Township, Extension Lucknow)

### SAMPLE DETAILS

1	Sampling Location	Extended area, EWSLIG, (Sec-K)	5	Packing Condition	Sealed
2	Sample Description	Soil Sample	6	Sample Collected By	ETRC
3	Sample received date	27.01.2017	7	Analysis Start Date	27.01.2017
4	Sample Quantity	500 g	8	Analysis End Date	30.01.2017

### TEST RESULT

Sr. No.	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection
1	pH	-	IS 2720 (Part 26): 1987	7.1	1-14
2	Electrical Conductivity	µS/cm	IS 14767 : 2002	585.0	1-1000
3	Water Holding Capacity	%	Gravimetric	38.2	-
4	Bulk Density	gm/cc	Method manual of soil testing India	1.02	1-50
5	Sodium available (as Na)	mg/kg	Method manual of soil testing India	131.6	5-100
6	Potassium available (as K)	mg/kg	Method manual of soil testing India	165.4	5-100
7	Organic Matter	%	Method manual of soil testing India	1.02	1-above
8	Total Kjeldal Nitrogen	mg/kg	Method manual of soil testing India	582.4	0.1-100
9	Phosphorus (as P)	mg/kg	Method manual of soil testing India	61.2	1-2000
10	Moisture Contents	%	IS 2720 (Part 2): 1173 (RA 2010)	9.4	1-50
11	Copper as Cu	mg/kg	ETRC/LABSOPS/07 Issue. 1 Dated. 10.08.2015	BDL	3-1000
12	Zinc as Zn	mg/kg	ETRC/LABSOPS/08 Issue. 1 Dated. 10.08.2015	15.98	12-1000
13	Iron as Fe	mg/kg	ETRC/LABSOPS/09 Issue. 1 Dated. 10.08.2015	221.8	20-5000
14	Lead as Pb	mg/kg	M. L. Jackson Standard Book	BDL	5-1000
15	Cation Exchange Capacity	mg/kg	Method manual of soil testing India	12.98	1-30

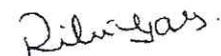
BDL=Below Detection Limit

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Authorized Signatory  
(Sandeep Kr Verma)  
Lab-Incharge



  
Authorized Signatory  
(Ritu Garg)  
Dy. CEO

Regd. Address: 4/57, Vipul Khand, Gomti Nagar, Lucknow - 226010 (U.P.) Mob: 09897674227  
PAN: AHWPG8397H. Service Tax No. AHWPG8397HST001

o/c

API/P(sanc)/ENV/SGC Extension/16/571  
 Date: 17/09/2016

The  
 Member Secretary,  
 Uttar Pradesh Pollution Control Board,  
 Lucknow

Sub: Submission of bank guarantee of amount INR 10 lac for obtaining renewal of Consent to Establish for Sushant Golf City Hi-Tech Township and its Extension at Lucknow, U.P. by M/s Ansal Properties & Infrastructure Ltd.

Dear Sir

In reference to the project in subject matter, we were granted CTE vide letter no. F83037/C-5/NOC-542/2011 dated 28/03/2011 which was valid till 27/03/2016. We are hereby submitting again a bank guarantee of 10 lakh rupees as was done earlier.

The bank guarantee details are as follows:

BG No.	Date	BG Amount	Valid Till	Bank
4196ILG008816	14/09/2016	10 lakh	13/09/2021	Punjab National Bank

We sincerely request you to consider the above and extend the validity of the CTE further as applicable.

Thanking you,  
 Yours Sincerely,  
 For M/s Ansal Properties & Infrastructure Ltd.

  
 Dr. A.N. Verma  
 (Authorized Signatory)

Encl: As above

आन्सल प्रॉपर्टीज & इन्फ्रास्ट्रक्चर लिमिटेड  
 प्राप्ति दिनांक: 17/09/16  
 प्राप्तकर्ता: ए.ए.ए.ए.  
 उद्देश्य: पत्रिका निदेशन कोर्स लखनऊ

**Ansal Properties & Infrastructure Ltd.**

( An ISO 14001 : 2004 & OHSAS 18001 : 2007 )

116, Ansal Bhawan, 16, Kasturba Gandhi Marg, New Delhi - 110 001

Tel. : 23353550, 66302268 / 69 / 70 / 72,

Website : www.ansalapi.com

CIN-L45101DL1967PLC004759

Email: customercare@ansalapi.com, TOLL FREE NO. 1800 266 5565

34 दिवस, 2007

सेवा में,

श्री मोहिन्दर सिंह,  
प्रमुख सचिव,  
उत्तर प्रदेश शासन।

सेवा में,

1. आवास आयुक्त,  
उत्तर प्रदेश आवास एवं विकास परिषद,  
लखनऊ।

2. उपाध्यक्ष,  
समस्त विकास प्राधिकरण,  
उत्तर प्रदेश।

लखनऊ : दिनांक: 17 सितम्बर, 2007

उत्तर प्रदेश नियोजन अनुभाग-1,

उत्तर प्रदेश में निजी पूंजी निवेश के माध्यम से हाई-टेक टाउनशिप के विकास हेतु हाई-टेक टाउनशिप नीति-2007 का निर्धारण।

उत्तर प्रदेश ने निजी पूंजी निवेश के माध्यम से हाई-टेक टाउनशिप विकसित करने के लिए शासनादेश संख्या-3189/आठ-1-07-34विधि/03, दिनांक 16.08.07 द्वारा जारी हाई-टेक टाउनशिप नीति को जनहित में अवकमित (Supercede) करते हुए संशोधित हाई-टेक टाउनशिप नीति 2007 निम्नवत् निर्धारित की जाती है :-

(I) हाई-टेक टाउनशिप नीति-2007 का प्रभावी कियान्वयन सुनिश्चित करने के लिए मुख्य सचिव, उत्तर प्रदेश शासन की अध्यक्षता में एक उच्च स्तरीय समिति गठित की जाएगी। इस उच्च स्तरीय समिति का कार्यक्षेत्र निम्नवत् होगा:-

(i) हाई-टेक टाउनशिप नीति-2007 के अनुसार कन्सार्शियम एम0ओ0यू0, फ्राइनेसिंग प्लान, डेवलपमेंट फार सभिशान ऑफ एप्लीकेशन्स/प्रापोजल, विकासकर्ता कम्पनी/ कन्सार्शियम एवं शासकीय अभिकरण के मध्य निष्पादित होने वाले एम0ओ0यू0 एवं पुनरीक्षित एम0ओ0यू0 तथा डेवलपमेंट एग्रीमेंट के प्राप्ति का निर्धारण एवं अनुमोदन।

(ii) हाई-टेक टाउनशिप के विकास हेतु निजी क्षेत्र की विकासकर्ता कम्पनियों/ कन्सार्शियम से प्रस्ताव आमंत्रण, आदि के सम्बन्ध में निर्णय लेना।

(iii) हाई-टेक टाउनशिप हेतु प्राप्त प्रस्तावों का डेवलपमेंट फार सभिशान ऑफ एप्लीकेशन्स/ प्रापोजल में विहित प्रक्रियानुसार नूतनांकनोपरान्त विकासकर्ता कम्पनियों/ कन्सार्शियम के चयन के सम्बन्ध में निर्णय लेना।

(iv) विकासकर्ता कम्पनियों/ कन्सार्शियम द्वारा चले अथवा पूरे अनुमोदित हाई-टेक टाउनशिप के अंगकल में विरतार हेतु प्रस्तुत प्रस्तावों पर अनुमोदन प्रदान करना।

2007 के अन्तर्गत अनुमोदित किये जाने वाली नई टाउनशिप में लैम्प ड्यूटी में कोई छूट अनुमन्य नहीं होगी।

- (16) शासकीय अभिकरणों की विभिन्न योजनाओं के लिये अर्जित तथा भूमि अर्जन अधिनियम, 1894 की धारा-4 अथवा आवास एवं विकास परिषद् अधिनियम, 1965 की धारा-28 के अधीन अधिसूचित/अर्जन प्रक्रियान्तर्गत भूमि को हाई-टेक टाउनशिप के विकास हेतु विकासकर्ता कम्पनी/कन्सॉर्शियम के पक्ष में नहीं छोड़ा जायेगा।
- (17) प्रस्तावित टाउनशिप का एकीकृत विकास सुनिश्चित करने के उद्देश्य से ग्राम समाज, अनुसूचित जाति, अनुसूचित जनजाति तथा पिछड़े वर्गों के स्वामित्व की भूमि का प्रचलित नियमों के अधीन सक्षम स्तर से पूर्वानुमोदितोपरान्त कय/पुनर्ग्रहण/अर्जन किया जा सकेगा।
- (18) हाई-टेक टाउनशिप के विकास हेतु उत्तर प्रदेश जमींदारी उन्मूलन एवं भूमि सुधार अधिनियम, 1950 के अन्तर्गत 12.5 एकड़ से अधिक भूमि के संकमन की छूट की अवसंधाना प्रत्येक टाउनशिप के लिये उच्च स्तरीय समिति के अनुमोदनोपरान्त अलग से जारी की जायेगी। उक्त छूट इस प्रतिबन्ध के अधीन अनुमन्य होगी कि विकासकर्ता कम्पनी/कन्सॉर्शियम द्वारा समस्त विकास कार्य निर्धारित परियोजना अवधि में पूर्ण किये जायेंगे।
- (19) विकासकर्ता कम्पनी/कन्सॉर्शियम द्वारा भूमि विकास के उपरान्त विक्रय की जाने वाली भूमि पर प्रचलित नियमानुसार स्टाम्प शुल्क देय होगा एवं प्रचलित दरों पर अर्जनकर्ता कम्पनी/कन्सॉर्शियम परिवर्तन शुल्क देय होगा।
- (20) हाई-टेक टाउनशिप हेतु 1500 एकड़ अथवा अधिक क्षेत्रफल सामान्यतः सम्बन्धित नगरों की महायोजनाओं के शहरीकरण क्षेत्र के बाहर कृषि में उपयोग में ही उपलब्ध हो सकेगा जिस हेतु नियमानुसार भू-उपयोग परिवर्तन अनुमन्य होगा। चयनित स्थल विकास प्राधिकरण क्षेत्र/अन्य अधिसूचित क्षेत्र के बाहर स्थित होने पर उसे नियमानुसार विकास प्राधिकरण क्षेत्र/अधिसूचित क्षेत्र की सीमान्तर्गत लाया जाएगा। परन्तु किसी रीजनल प्लान/मास्टर प्लान/जोनल डेवलपमेंट प्लान के अन्तर्गत प्रस्तावित भू-उपयोगों विशेष रूप से अवस्थापना सुविधाओं यथा-सड़कें, वाटर वर्क्स, एस.टी.पी. विद्युत सब-स्टेशन, कूड़ा-निस्तारण स्थल, अन्य सामुदायिक सुविधाएँ, पार्क एवं खेल स्थल/ग्रीन बेल्ट आदि हेतु आरक्षित भूमि का भू-उपयोग परिवर्तन अनुमन्य नहीं होगा, बल्कि महायोजना प्रस्तावों के अनुरूप ही विकास एवं निर्माण किया जाना होगा। भू-उपयोग परिवर्तन की दशा में विकासकर्ता कम्पनी/कन्सॉर्शियम द्वारा सम्बन्धित शासकीय अभिकरण को नियमानुसार देय परिवर्तन शुल्क देना होगा।
- (21) राष्ट्रीय राजधानी क्षेत्र (एन.सी.आर.) के उत्तर प्रदेश प्रभाग के अन्तर्गत हाई-टेक टाउनशिप के विकास हेतु प्रस्तुत किये जाने वाले प्रस्ताव तत्समय प्रभावी एन.सी.आर. प्लान के अनुरूप होने पर ही अनुमोदित किये जायेंगे।
- (22) हाई-टेक टाउनशिप का नियोजन विकासकर्ता कम्पनी/कन्सॉर्शियम एवं सम्बन्धित शासकीय अभिकरण के मध्य निष्पादित होने वाले एम.ओ.यू./पुनर्निर्मित एम.ओ.यू. में निर्धारित लैण्डयूज प्लानिंग मानकों के अनुसार किया जाएगा। टाउनशिप के नियोजन में आवासीय, व्यावसायिक, औद्योगिक (प्रदूषण रहित), सार्वजनिक एवं अर्द्ध-सार्वजनिक सुविधाएँ, यातायात एवं परिवहन, पार्क एवं खेल क्षेत्र/ग्रीन बेल्ट तथा भूमि अर्जन, इत्यादि भू-उपयोगों के लिए भूमि आरक्षित करने के साथ-साथ अन्तर्राष्ट्रीय मानकों के अनुरूप अवस्थापना सुविधाओं यथा-सड़कें, जलापूर्ति ड्रेनेज, सीनरेज



Cont. ANNEXURE 5

The 10 km study area has a well defined network of distributaries. Gomti River is flowing in the NE direction of the site at a distance of 3.5 km, which is the major river of the area. Some of the tributaries of this river are Kukrail which is flowing in the NW direction at a distance of 7.8 km from the proposed site.

There are distributaries and minors are flowing from the site which includes Bakkas minor, Gosainanj distributary, Sithauli distributary and Ahmanmau minor.

There are various distributaries and nals within 10 km radius of the site which include Bhujuiya nala (0.8 km, NNW), Puranpur minor (0.9 km, S), Indarjit khera drain (1.3 km, S), Mabuabur minor (1.8 km, SE), Razakpur minor (3.1 km, SE), Bastia distributary (3.1 km, E), Shakurpur minor (3.5 km, NW), Gomati River (3.5 km, NE), Loni nala (4.4 km, SE), Sarda canal (4.4 km, W), Malauli minor (4.9 km, E), Anathi distributary (5.1 km, E), Kanal drain (5.8 km, SE), Gauria kalan minor (6.4 km, E), Bakh nala (6.6 km, W), Ali nagar minor (6.8 km, WSW), Surianmau minor (7.2 km, NE), A saina nala (7.3 km, NE), Kazikhera minor (7.7 km, E), Kukrail nadi (7.8 km, NW), Mati minor (7.8 km, SW), Bijnaur minor (8.4 km, W), Dehwa minor (8.5 km, SSW), Bhati drain (8.8 km, SE), Gaura minor (9.0 km, S), Bhasanda minor (9.9 km, SW), Miwazkhera drain (9.3 km, SE), Karora minor (9.3 km, SE), Dhokalpur nala (9.7 km, N), Naubasta minor (9.9 km, N) and Inli bandhan nala (10.0 km, NNE).

The distributaries and minors flowing through the site will not be disturbed. An external drainage system shall be provided within the project site to collect the water from surface sheet flow as well as roof tops and divert to rain water harvesting structures. Excess will flow into the natural drains as described in Annexure 4.

Ref :- APIL / PROJ / LKW / 13 / 137

June, 20 - 2013

 To,  
 The Member Secretary  
 Central Ground Water Authority  
 A-2, W-3, Curzon Road- Barrack  
 KG Marg - New Delhi

Sub- Performa application to seek permission for Ground Water abstraction for our residential township " Sushant Golf City -Extension" at Lucknow- UP

Dear Sir

We are developing a residential township " Sushant Golf City -Extension" in Lucknow - UP. In order to the same necessary / required approvals from concerned departments have already been initiated / taken. As of now there is no any provision for the water supply from the Government Authority and also as per the HI-Tech policy of Govt. of U.P the Municipality will not provide any infrastructure support to these colonies and the colonies shall have to be self sustaining . Hence, we do not have no other option than to depend upon the ground water source only .

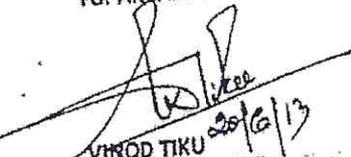
To seek permission for the abstraction of Ground water, we are hereby submitting the application form along with all the necessary informations in regard to our proposed township.

Kindly grant the permission.

Thanking You

Yours faithfully,

For ANSAL PROPERTIES &amp; INFRASTRUCTURES LTD.

  
 VINOD TIKU  
 Executive Director ( Project )

 Cc- Regional Director  
 Central Ground Water Authority & Board  
 Northern Region - Lucknow

- Encl:-
1. Application Form
  2. Approved Layout plan of Proposed township superimposed on Master Plan of Lucknow
  3. Approved Layout Plan of Proposed Township showing Residential Land use, Public and semi public facilities, Commercial land use, Industrial land use, Recreational land use and distribution of green areas
  4. Location of our proposed township on Index map of Lucknow
  5. Hydrogeology and Occurrence of Ground Water of the area.
  6. Statement to support non provision of Rain water Structures as of now.
  7. Water Balance Diagram
  8. Environmental clearance from State Expert Appraisal Committee MoEF - UP.

## SOLID WASTE MANAGEMENT

For Lucknow, it is found that rate of generation of Municipal Solid Waste is 0.75 kg/ capita/day as per Lucknow Nagar Nigam. The proposed waste generation shall be as given in Table 1.

TABLE 1: SOLID WASTE GENERATION

Usage Type	Population	Rate of waste generation, kg/day/capita	Solid waste in MT
<b>1. Residential</b>			
Residential (as per DPR including village population)	222162	0.75	166.62
Sub total			166.62
<b>2. Others</b>			
Commercial	43803	0.25	10.95
Educational institutions	8237	0.25	2.06
Industrial	7145	5	35.73
Hospital (100 Bedded)	Per bed	2.3	0.23
Maternity homes and health centers	1969	0.65	1.28
Others	9600	0.3	2.89
Sub total			53.14
<b>Total</b>			<b>219.76</b> say 220

Total population of this Hi-Tech Township is 293016 including village populations. Therefore, total solid waste generate per day is estimated to 219.76 MT/day.

The estimated quantity of e-waste, based in the present generation trend in India works out as 0.15 kg/capita/year. Hence, for a township of 293016 persons in residential area including commercial, public/ semi-public, hospital and others, the e-waste works out to 43.95 tonnes per year.

In Hi-Tech Township, type of solid waste generated will be:

- House hold waste
- Street cleansing waste (projected as part of household, commercial and industrial waste)
- Commercial and Industrial waste
- Bio-medical waste
- Construction and demolition waste
- E-waste (as part of household, commercial and industrial waste)

The residences shall be made responsible to keep waste in separate bags in their houses and it shall be their responsibility to manage cartage of these bags at their cost up to already constructed depots/bins for the purpose from where the tipper or carriage vans will cart this waste up to disposal point for treatment. The assistance of NGO's has also been proposed to be sought for this purpose. However, the expenses on account of cartage from depots to disposal site shall be borne by Maintenance Agency.

Therefore, system would be as follows:

- House to House collection system i.e. segregating organic and inorganic waste in separate bags will be implemented.
- Transportation upto Depots located at suitable distances in the area.
- Transportation by Tipper upto final disposal site shall be ensured day to day
- Disposal of waste shall be ensured without adversely affecting the environmental standards.

Similar system shall be followed in the commercial and industrial areas.

#### Treatment of solid waste

Ansal's Hi Tech Township, Lucknow, plans to setup an MSW to Energy plant at Lucknow based on HBR Gasification Technology, processing Solid Waste (Municipal/ Institutional/ Bio Medical) and generating CNG from therein. The capacity of the plant would be 300 TPD. The treatment system has been shown in Fig 1 and the location of the plant has been shown in the Fig 2.

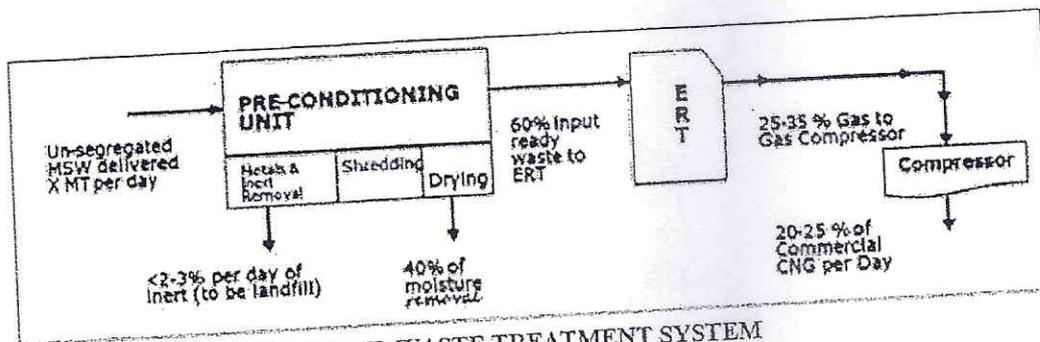


FIG 1: SOLID WASTE TREATMENT SYSTEM

S.NO	ACTIVITY	SYMBOL
1	SOLID WASTE COLLECTION (BINS)	•
2	SOLID WASTE COLLECTION DEPOT	◐
3	SOLID WASTE TREATMENT PLANT	■

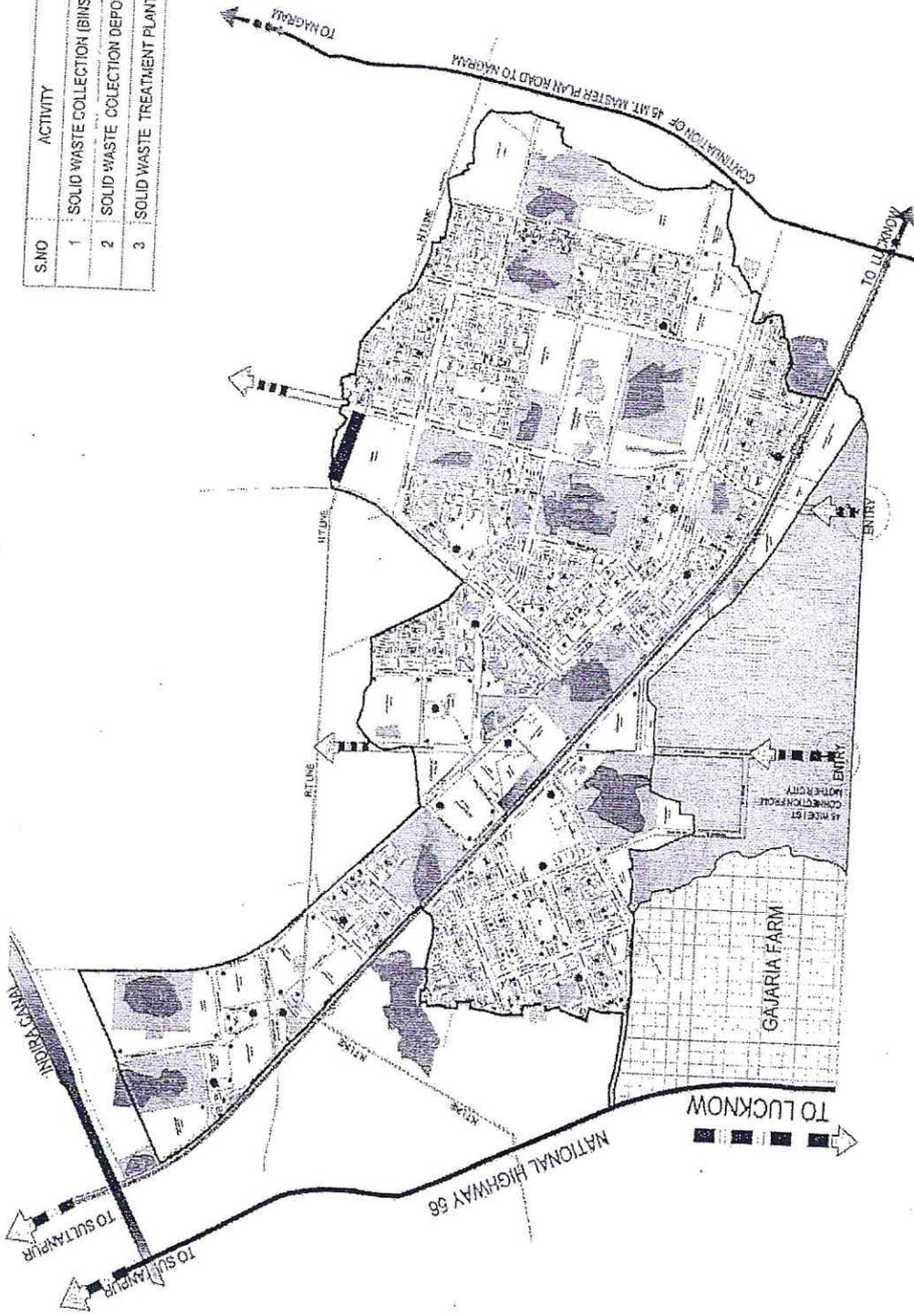


FIG 3: SOLID WASTE MANAGEMENT PLAN

Category No.	Waste	Treatment and Disposal Option	Executed at /by	Type of Container	Colour Coding
6	drugs Solid Waste	Autoclaving	In-house	Plastic bag/disinfected container	Red
7	Liquid Waste	Chemical treatment and discharge	In-house STP	-	-
8	Chemical Waste	Liquid treatment and discharge	In-house STP	-	-

A regionally active reputed biomedical waste management organisation shall be identified which is authorized agency. The biomedical waste management will be handed over to them. They will follow highly scientific methods for management and disposal of biomedical waste.

#### *E-waste generation*

##### *Source and quantity of E-Waste*

E-waste shall constitute of wastes such as tube lights, CFL's, bulbs, electric appliances, monitors, computer and its components, printers, cartridges, televisions and several other items.

The estimated quantity of e-waste based in the present generation trend in India works out as 0.15 kg/capita/year. For the total population of 293016, 43.95 TPA of E-Waste will be generated.

##### *Management of E-Waste*

Various types of electrical and electronic wastes will be collected separately for transportation to the authorized recyclers approved by the state/ central pollution control boards. There would also be provision for storage of these wastes in the building before transportation. Separate bin for e-waste will be provided at the waste disposal points. The rule of three R's (Reduce, Reuse, Recycle,) shall be followed:

This consists of the following:

- Reduce - less generation of e-waste by maintaining of the equipment- lifespan increased.
- Reuse - if functional, donate or sell it to the user.
- Recycle - Component's that can't be repaired.

The above principle shall be encouraged. Reduction and reuse is within the purview of the user, hence, prominent signs in the buildings and offices will be put with attractive statements to spread awareness amongst the users. For recycling, the collected waste shall be given to authorized recycling vendors. They will collect from the common collection point. The processing of the e-waste shall be within the purview of the recyclers.

CFL's or any other mercury-containing products would never be thrown in the general garbage. For safe disposal, residents should bring them to any of the hazardous waste collection events/disposal points for proper handling. Isolated storage for these waste

## DISASTER MANAGEMENT PLAN

### INTRODUCTION

Disasters have always co-existed with civilization. With technological advancement, development initiatives resulted in the creation of a lot of infrastructure and permanent assets.

Gradually material development detached man from nature on one hand, and increased vulnerability of the human population, on the other. The progressive increase in loss of life, property and deleterious effect on environment due to disasters moved the international community to look at Disaster Management in a new perspective, which transcends international barriers, anticipates possible threats and enables tackling of disasters from the pre-stage.

#### *Natural disasters*

- Earthquake
- Flood
- Cyclone
- Landslide
- Tsunami
- Drought

#### *Manmade disasters*

- Fire
- Chemical Hazard
- Accidents

### PRECAUTIONS & MITIGATORY METHODS TO PREVENT DISASTERS

#### *Natural disasters*

##### *Earthquake*

Lucknow falls in seismic zone III as per seismic zone map of Indian Standard IS 1893. Therefore, at the time of designing and construction of the buildings, the design parameters shall be considered in compliance with IS 1893 with taking due consideration of prevailing Housing construction & development guidelines and National Building Code.

The mitigation of earthquake is assessed and shall be ensured in the construction of Hi-rise buildings and structures under following parameters.

In case proper water conservation plan is in place, the availability of water at least for normal human consumption will be available all round the year.

Stored rainwater can be used for watering the trees. Recycled water can also be used.

### *High winds*

So far as the wind hazard is concerned, design wind in the entire region is 169 km/h as per IS 875 (Part 3), which attains this value occasionally.

Building in this region will be designed keeping in mind the above wind speed. The damage occurring in wind storm would not result in disaster in the region.

## MAN MADE ACCIDENTAL DISASTERS

### Fire hazard

In fast growing cities, there are fire hazards, which may be attributed to the following main reasons.

- Non-implementation of fire safety norms as part of building byelaws.
- Illegal and loose electric connections
- Sub-standard wiring and over loading of electricity system.
- Illegal storages and hazardous commercial activities.
- Inadequate availability of special fire fighting equipments.

Fire safety would be taken into account and would follow all the safety norms and regulations, which are provided by National Building Code, and other related Indian Standards. All electrical cables will be underground and sophisticated modern electrical distribution system will be used, which will further reduce risk of fire.

Precautions & safety measures are proposed against fire hazards.

- Fire safety will be taken into account and will be followed up all the safety norms and regulations which are provided by National Building Code and other related Indian Standards.
- All electrical cables will be underground and sophisticated modern electrical distribution system will be used.

Provision has been made for fire fighting plan as per norms of UP Govt. For the plotted area each house will have their own fire fighting equipments as per norms.

## ENERGY CONSERVATION MEASURES

## 1. CONSTRUCTION PHASE

*a) Site planning*

The plotting and placing of residential plot area earmarked on the basis of the assessment of natural shading, land contours, gradient, water logging, solar radiation, etc. The same will be followed before any building orientation and design is done. The planning will also ensure the minimum earth excavations and take advantage of ground gradients to manage surface and ground water.

*b) Building orientation*

The building within the site will be placed such that the longest side faces the east direction so as to offer maximum wind circulation within the building. Buildings shall be so oriented so as to ensure maximize or minimize solar gains to ensure optimum requirement of energy for cooling and heating of building spaces depending on climatic conditions. This would also ensure that the natural daylight is used to reduce the demand for lighting. The orientation thus plays an important role in making energy efficient and climatically responsive buildings.

*c) Building materials used*

The building materials can consist of hollow blocks, trombe walls and other such technologies, which can significantly reduce the energy requirements of the building. However, the building material's choice will be individual construction agency's choice.

*d) Windows and doors*

It is recommended that 15-20% of the room area is allocated to windows and doors. This would ensure that there is adequate ventilation and also ensure use of daylight, to reduce the demand for energy inside the buildings. Use of blinds curtains, and shutters and air curtains should be used appropriately for energy efficient operations. Use of double-glazing with air gaps shall be used where possible, that will reduce energy by more than 10%.

*e) Walls and roofs*

Buildings here would require major cooling, exteriors with finishes of high reflectivity or wall shading devices shall be used that will reduce solar gains. Reflective roofing will also help reduce the cooling loads. Thermal bridging or adding low cost insulation in buildings shall also help in reducing the energy consumption. Use of hollow cored roof treatments (hollow, cinder or mud sandwiched slabs) can help in reducing the energy consumption of the buildings.

e) *U and R value norms*

U & R values for Building materials is given in Table 1 to 4 will be followed for the construction of the buildings.

**TABLE 1: DEFAULTS FOR UNRATED VERTICAL FENESTRATION (OVER ALL ASSEMBLY INCLUDING THE SASH AND FRAME)**

Frame type	Glazing type	Clear glass			Tinted glass		
		U-factor (W/m <sup>2</sup> ·°C)	SHGC	VLT	U-factor (W/m <sup>2</sup> ·°C)	SHGC	VLT
All frame type	Single glazing	7.1	0.82	0.76	7.1	0.70	0.58
Wood, vinyl, or fibre glass frame	Double glazing	3.3	0.59	0.64	3.4	0.42	0.39
Metal and other frame type	Double glazing	5.1	0.68	0.66	5.1	0.50	0.40

**TABLE 2: DEFAULTS FOR EFFECTIVE U-FACTORS FOR EXTERIOR INSULATION LAYERS (FOR ROOF)**

Thickness	R-value	U-factor (W/m <sup>2</sup> ·°K)
15 mm (0.5")	0.70	1.420
20 mm (0.75")	1.06	0.946
25 mm (1.0")	1.41	0.710
40 mm (1.5")	2.11	0.568
50 mm (2.0")	2.82	0.406
65 mm (2.5")	3.52	0.284
75 mm (3.0")	3.70	0.270

**TABLE 3: DEFAULTS FOR EFFECTIVE U-FACTORS FOR EXTERIOR INSULATION LAYERS (FOR WALL)**

Thickness	R-value	U-factor (W/m <sup>2</sup> ·°K)
15 mm (0.5")	0.70	1.262
20 mm (0.75")	1.06	0.874
25 mm (1.0")	1.41	0.668
40 mm (1.5")	2.11	0.454
50 mm (2.0")	2.82	0.344
65 mm (2.5")	3.52	0.277
75 mm (3.0")	3.70	0.264

### BUDGETARY PROVISION FOR ENVIRONMENTAL MANAGEMENT

#### 1. Capital Cost Estimated for EMP

Adequate budgetary provisions have been made by the company "Ansal Properties & Infrastructure Limited" for execution of Environmental Management Plan". Capital cost estimated for EMP is given in Table 1.

Table 1: Capital Cost Estimated for EMP

Sl. No.	Description	Cost (Rs. lakhs)
1.	STP	1093.00
2.	Sewage and external & internal drainage system	5164.00
3.	Fire fighting	900.00
4.	Green belt	1071.00
5.	Solid waste system	985.00
	<b>Total</b>	<b>9213.00</b>

#### 2. Recurring Cost Estimated for EMP

The anticipated expenditure of monitoring and implementation of control measures for various activities per month are given in the following Tables.

##### i. Water Supply Network

Staff	No.	@ Rs./Month	Amount in Rs.
Water Works Engineer	4	12000	48000
Junior Engineer E&M	2	850	17000
Bill Clerk	5	450	22500
Sore Keeper Cum Office Clerk	4	450	18000
Pump Operator	25	400	100000
Pipe Line Inspector	9	500	45000
Fitter	13	450	58500
Asstt. Fitter	25	400	100000
Meter Reader	7	400	28000
Meter Mechanic	5	360	18000
Helpers	25	240	60000
Gardner cum peon	4	300	12000
		<b>Tot</b>	<b>527000</b>
Cost of power per month			675000
Cost of chemical per month			15750
R&M of capital works			93750
Cost of maintenance of tube wells			22500
<b>Total</b>			<b>807000</b>
<b>Grand Total</b>			<b>1334000</b> Say Rs. 13.5 Lacs/ month

## iv. Solid Waste Management

Staff	No.	@ Rs./Month	Amount in Rs.
Mechanical Engineer	2	10000	20000
Automobile Engineer	2	10000	20000
Sanitary Supervisors	45	7000	315000
Operators	45	5000	225000
Sweepers	340	3500	1190000
Drivers	22	6000	132000
Health Inspectors	10	8000	80000
Operator Helpers	22	3500	77000
Mechanics	10	4500	45000
Asstt. Mechanics	10	3500	35000
Office Boy & Clerks	7	3000	21000
		<b>Total</b>	<b>2160000</b>
Operational Cost:			
Cost of POL & Lubricants per month			525000
Maintenance of plant & equipments			900000
O&M of capital equipment			450000
<b>Total</b>			<b>1875000</b>
<b>Grand Total</b>			<b>4035000</b>
Say Rs. 41.00 Lacs/ Month			

## v. Horticulture, Arboriculture, Floriculture, Parks &amp; Gardens' Maintenance

Staff	No.	@ Rs./ Month	Amount in Rs.
Sr. Horticulturist	2	20000	40000
Horticulturist	2	15000	30000
Horticulture Supervisor	9	12000	108000
Gardeners including those in nursery - 1 Gardener / 5 Acres Avg.	135	3500	472500
Helpers	270	2400	648000
Pesticide Sprayers	12	2400	28800
		<b>Total</b>	<b>327300</b>
Material Cost:			
T&P on proportionate cost basis			45000
Manure			900000
Soil Meals			90000
Maintenance cost			900000
<b>Total</b>			<b>10035000</b>
<b>Grand Total</b>			<b>11362300</b>
Say Rs. 11.5 Lacs/ Month			

## viii. Public Health and Hygiene

Staff	No.	@ Rs./Month	Amount in Rs.
Health Officer	4	15000	60000
Sanitary Inspectors	12	10000	120000
Pesticide sprayers	12	4500	54000
Helpers	27	2400	64800
		<b>Total</b>	<b>298800</b>
Material Cost:			
O&M of Spraying Tools			90000
Cost of pesticides			56250
<b>Total</b>			<b>146250</b>
<b>Grand Total</b>			<b>445050</b>
Say			<b>Rs. 44.5 Lacs/ Month</b>

The summary of the expenses is given Table 2.

Table 2: Summary of Recurring Cost of Environmental Management

Sl. No.	Expense Head	Recurring Cost (lakhs/ month)
1.	Sewage & drainage disposal network and treatment plant	39.0
2.	Scavenging - General	20.7
3.	Solid Waste Management	41.0
4.	Horticulture, Arboriculture, Floriculture, Parks & Gardens Maintenance	11.5
5.	Staff of Maintenance Agency	10.0
6.	Fire Detection and Fire Fighting	11.0
7.	Public Health and Hygiene	44.5
8.	Environmental monitoring & mid course corrections	6.0
	<b>Total</b>	<b>147.6</b>

A complaint was filed by Ms. Puja Kumari against M/s Ansal Properties & Infrastructure Limited i.e. Original Application No.10/2023 before the Hon'ble Chairperson And Pusine Members, National Green Tribunal, Principal Bench, New Delhi (Court No.2), wherein certain key issues were put under challenge.

The concerns raised by the complainant revolves around five principal areas:

1. Non availability of Environmental Clearance
2. Non-availability of NOCs from departments
3. Drinking water issues - Unapproved sourcing and testing
4. Non-compliance in maintaining the Green Belt as per stipulated norms
5. Solid waste management – not done in a proper way

#### Brief history of township:

In the year 2003, the Housing & Urban Planning Department, Government of Uttar Pradesh keeping in view the mandates of the national & housing state policy announced a policy Dated 21.11.2003 to be known as Hi-Tech Township Policy to promote & facilitate private sector participation in the development of Hi-Tech Townships with world class infrastructure and the Hi-Tech Power Committee appointed the petitioner for development of the Hi-Tech township at Sultanpur Road in Lucknow, which was later named as "Sushant Golf City". In pursuance of the same, M/s Ansal Properties & Infrastructure Limited (hereinafter referred to as "we/our") was given the license to develop the said township.

Thereby, our Detailed Project Report of developing a township of 6465 acres, which complied with all the norms and prescriptions provided by the State Government was accordingly approved by the Lucknow Development Authority. However, the layout of the project was released phase-wise.

#### First issue pertains to non-availability of Environmental Clearance.

An initial layout of 1765 acres was released and accordingly Environment Clearance was taken. Second layout was then released increasing the total developing area to 3530 acres and it is important to note here that the Environment Clearance already taken in 2011 was in force till the release of layout of second phase..

However due to certain changes brought in Government policy, as per which, in contrary to earlier policy, now the builder has to directly acquire the land which was earlier done by the Government itself. Additionally, the government acquired land to develop Kisan Path on Sultanpur Road, further impacting our development plans.

It is important to note here that our layout expired in the year 2017. Hence, we stopped development work after expiry of our layout and the Environment Clearance obtained by us was valid till 2018. Since, we stopped doing any sort of development work, thus there was no need to further take environment clearance.

Whereas the lands that were sold to the FSI(s) owners i.e. the residential, commercial & institutional organizations that are not under control and supervision of M/s Ansal Properties & Infrastructure Limited, have individually obtained their NOC from concerned departments. The construction work done by these FSI(s) are undertaken after duly taking obtaining NOCs from concerned departments followed by approval from the Lucknow Development Authority and registration done separately by RERA individually on project to project basis.

Due to reasons mentioned above owing to the changes in the Government Policy, further development of the township was put to a halt. Hence, after a long waiting period of 5 years, we reduced the township area and decided to develop the township for 4655 acres in place of 6465 acres. Accordingly, we got our DPR approved in 2023 and have also applied for renewal of Environment Clearance. The same is under process and a board meeting has also been concluded with regard to the same. However, since the layout is still pending before the authority. So, we can yet not begin with the development of the said township, as specifically mentioned in the approved DPR of 2023.

**Second question was raised on non-availability of NOCs:**

The permission for groundwater borewell is available with us that we have already provided to you, accordingly 25 borewells at 18 different locations have been stationed. Water testing is also being done from time to time which confirms that our water is safe for consumptions and well within the prescribed norms, the report of the same is also annexed.

**Third question was raised on the Sewage Treatment Plant.**

As per approval, we have permission to ~~145~~<sup>1453</sup> MLD capacity STP in the developing area. As of now, we have a running 5 MLD STP, which is working in approx half of its capacity. As soon as the capacity limit will be reached, we further have the provision to increase the capacity limit. We also have another 150 KLD modular STP in place and another 120 KLD STP is spare. AMC paper in attached and sample is already taken by your team at the time of your site visit.

**Fourth issue is Non-compliance in maintaining the Green Belt as per stipulated norms**

As per approved DPR which provides in detail percentage and norms to be complied within the township, the green area required to be maintained by us is 15%. A DPR will not be approved until and unless it complies with the norms provided by it. As per our approved DPR, 15% green should be marked in our layout, which is under compliance

**Fifth issue is of solid waste management:**

For solid waste management, M/s Ansal is in agreement with Nagar Nigam and there is door to door collection done by the garbage trucks in the complete township. Dump yard is also in place, which was shown to you at the time of your visit but as the solid waste is collected by the Nagar Nigam, so, the dump sites are not in use.

*We finally submit that we have done our best efforts to comply with all the norms prescribed by the Environment laws ensuring safe and clean environment to the residents of the township and shall strive to further maintain these standards.*

13. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
14. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
15. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the Forest Department, UPPCB and Directorate of Environment, UP.

2. **Hi-tech township, Sushant Golf City, Sultanpur Road, Lucknow, BINAY TIWARI Ansal Properties & Infrastructure Limited., 8384/SIA/UP/INFRA2/449008/2023**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. The Committee Member raises the queries related to the proposed project. PP/Consultant could not reply satisfactorily. PP/consultant has assured that they will submit the documents/information as per committee instructions. The committee directed the project proponent to submit following information:

1. PP/consultant shall submit the certified compliance report as per the EIA notification 2006 of previous Environmental Clearance issued by SEIAA.
2. Chronology of the project as per discussion held in the committee meeting dated 09/11/2023 with project proponent/consultant.
3. Details of the nearest Railway line and electric poles with distance, directions from the proposed site.
4. EC statues of FSI projects in the township premises with complete details of individual projects.
5. As per the presentation, the previous Environmental Clearance (EC) validity expired in 2018. PP/consultant shall submit construction status of the project after expiry of EC along with notarized affidavit.
6. Notarized Affidavit regarding no litigation pending against the proposed project.
7. Status of Ground Water NOC for the existing township as well as for proposed project.
8. PP/consultant shall revise Form-1 as per the proposed proposal and also provide the information of the name of consultant/project proponent in point no. 5 of Form-1.
9. Revised Plan for parking along with electric vehicle charging facility in the premises.
10. Revised layout plan of proposed project which indicate the location of STP,OWC, DG Set and other utilities to be indicated in layout plan with required area of each activity to be submitted
11. The project proponent submit the revised working plan of plantation/green belt development showing type of plant species and their spacing in consultation with subject expert in the light of CPCB/Development Authority Guideline for Green belt development
12. The PP/Consultant shall prepare action plan to ensure full exploitation of potential of rain water harvesting for storage and recharging and also treated wastewater in order to reduce the withdrawal of fresh water and accordingly use the three sources of water supply namely stored rain water, treated wastewater and the fresh water and submit a revised water balance flow diagram in view of the above sources.
13. The project proponent will prepare action plan to ensure exploitation of maximum possible potential of solar energy generation in the proposed project area and prepare to use it instead of conventional electricity in order to reduce the Green House Gas Emission causing climate change

Minutes of 808<sup>th</sup> SEAC-2 Meeting Dated 09/11/2023

14. Revised Proposal for Sewage Treatment Plant (STP) and Municipal solid waste treatment for disposal and treatment specific to the proposed project.
15. Provide the details of water requirement with supply source for construction of project. Submit the MoUNOC of concerned authority for meeting the water requirement.
16. Revised Corporate Environment Responsibility (CER) as per the MoEF & CC, Govt of India guidelines.
17. Provide the Latest photographs of the project site along with date, time and geo coordinates and also demark the site with pillars.
18. The project proponent shall plan for stormwater management drained with appropriate slope and length so that the flood water could get a passage to release in a short span of time.

The matter will be discussed after submission of above information on prescribed portal.

3. **"Building Stone (Granite Khanda, Boulder, Bailast (Gitti) Bailast" Project at Gata No.- 93 (Khand No.- 04), Village- Bari, Tehsil- Mahoba, District- Mahoba, Shri Bharat Singh, Area : 1.012 ha., 8386/7765/SIA/UP/MIN/450020/2023**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Building Stone (Granite Khanda, Boulder, Bailast (Gitti)) Mine at Gata No.- 93 (Khand No.- 04), Village- Bari, Tehsil- Mahoba, District- Mahoba, U.P. (Applied Area- 1.012 ha.), Shri Bharat Singh S/o Shri Sheetal Singh
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 77/Parya/SEIAA/7765/2022, dated: 09/06/2023.
3. The Public Hearing was organized on 25/08/2023. Final EIA report submitted by the project proponent on 26/10/2023.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/450020/2023		
2.	File No. allotted by SEIAA, UP	8386 / 7765		
3.	Name of Proponent	Shri Bharat Singh S/o Shri Sheetal Singh		
4.	Full correspondence address of proponent	R/o- Mohalla- Samad Nagar, Singh Bhawani Ward 13, Tehsil & District- Mahoba, U.P.		
5.	Name of Project	Building Stone (Granite Khanda, Boulder, Bailast (Gitti)) Mine Project		
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 93 (Khand No.- 04)		
7.	Name of Village	Bari		
8.	Tehsil	Mahoba		
9.	District	Mahoba		
10.	Name of Minor Mineral	Building Stone (Granite Khanda, Boulder, Bailast (Gitti))		
11.	Sanctioned Lease Area (in Ha.)	1.012 ha.		
12.	Max. & Min mRL within lease area	181 mRL- 169 mRL		
13.	Pillar Coordinates(Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	25° 24' 48.01"N	79° 55' 11.49"E
		B	25° 24' 44.20"N	79° 55' 18.36"E
		C	25° 24' 43.18"N	79° 55' 16.85"E
		D	25° 24' 46.92"N	79° 55' 10.19"E
14.	Total Geological Reserves	913214 m <sup>3</sup>		
15.	Total Mineable Reserves	193716 m <sup>3</sup>		
16.	Total Proposed Production (in five year)	161920 m <sup>3</sup>		



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

पिकप भवन' तृतीय तल, बी-ब्लॉक, विभूति खण्ड,  
गोमती नगर, लखनऊ

संदर्भ संख्या FOC/160/C-5/NOG-346/2006/14 दिनांक 13/9/2006

सेवा में,

श्री 0 हाइटेक सिटी,  
असल प्रायदीप एण्ड इन्फ्रास्ट्रक्चर प्रा० लि०,  
115, असल भवन,  
नई दिल्ली 110001

विषय : पर्यावरणीय प्रदूषण की दृष्टि से / नई इकाई की स्थापना हेतु / कार्यरत इकाई की उत्पादन क्षमता में  
विस्तार / संयंत्रों के नवीनीकरण हेतु अनापत्ति प्रमाण पत्र निर्गमन

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक 13/9/2006 का संदर्भ लें। आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ शर्त अनापत्ति स्वीकृत की जाती है।

1. अनापत्ति प्रमाण पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्मित किया जा रहा है :-

(क) स्थल : श्री 0 हाइटेक सिटी, रामगढ़ विधामंड, यमुना नगर,  
गुज्जरनगर, निशामपुर, गढ़गाँव, हरिहरपुर, विधामंड हसन,  
बेनाली एवं कलना, जिला-बैजना,  
फ़ोन नंबर-1976-76 एण्ड 77

(ख) उत्पादन : आवासीय योजना

(ग) मुख्य कच्चे माल :

सिद्धि निर्माण कार्य में प्रयुक्त होने वाली सामग्री

(घ) औद्योगिक उत्स्रावक की मात्रा :

शून्य

(ङ) प्रयुक्त ईंधन :

बाँध नहीं

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण-पत्र प्राप्त करना आवश्यक होगा।

2. उद्योग में सभी आवश्यक यंत्र, संयंत्र, अहरित प्रद्विका, उत्स्रावक शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरंतर भेजित करें।

3. उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई ने उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाए। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।

4. उद्योग में परीक्षण उत्पादन के पूर्व हमारे क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनियोजित किया जाए।

घरेलू उद्योग, जिसमें भारत ..... से अधिक नहीं होगी। सेप्टिक टैंक  
 एवं सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत कर निस्तारित किया जाए।

10. प्रदूषण नियंत्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिये दिये गए आदेश की  
 प्रति इस कार्यालय में दिनांक ..... तक अवश्य प्रस्तुत की जाए।

31.12.06

7. आवासीय योजना में निस्तारित घरेलू उद्योग के शुद्धिकरण हेतु एसटीपीओ स्थापित किये जाने तथा शोधन के पश्चात आवासीय योजना के बाहर उद्योग का निस्तारण शून्य ही।
8. बायो मेडिकल वेस्ट के निस्तारण हेतु बायो मेडिकल वेस्ट नियमों का अनुपालन किया जाये।
9. डीओजी सेट की स्थापना एकोस्टिक एन्कलोजर (ध्वनि रोधक यंत्र) एवं निर्धारित मानकों के अनुरूप ऊँची चिमनी के साथ की जाये ताकि ध्वनि / वायु प्रदूषण निर्धारित मानकों से अधिक न हो।
10. प्रस्तावित योजना के परिसर में कम से कम 33 प्रतिशत क्षेत्रफल में अनिवार्य रूप से वृक्षारोपण किया जाये।
11. आवासीय परियोजना के अन्तर्गत पूर्ण रूप से वाटर हार्वैस्टिंग किया जाना अनिवार्य होगा।
12. भूजल के उपयोग हेतु संबंधित विभाग से अनापत्ति प्रमाण-पत्र प्राप्त किया जाये।
13. वन एवं पर्यावरण मंत्रालय भारत सरकार नोटिफिकेशन संख्या एस ओ - 801 (इ) दिनांक 7.7.2004 के अनुपालन में सक्षम अधिकारी से पर्यावरणीय अनापत्ति प्राप्त करनी होगी।
14. परिसर में जनित होने वाले नगरीय ठोस अपशिष्ट के निस्तारण हेतु नगरीय ठोस अपशिष्ट नियम 2000 में वर्णित प्राविधानों का अक्षरशः अनुपालन किया जायेगा तथा नगरीय ठोस अपशिष्ट प्रबन्धन क्षेत्र विकसित होने के संबंध में विस्तृत प्रस्ताव योजना के क्रियान्वयन से पूर्व बोर्ड को जमा किया जायेगा। उक्त की स्थापना हेतु निकटम एयरपोर्ट आथरिटी से अनापत्ति प्रमाण-पत्र प्राप्त किया जायेगा।
15. हाइटेक सिटी में चिह्नित 63 एकड़ भूमि में पूर्णतया अप्रदूषणकारी श्रेणी के उद्योग स्थापित किया जायेगा तथा उक्त हेतु प्रचलित शासन के नियमों के तहत संबंधित विभागों से पंजीकरण कराया जाना अनिवार्य होगा।
16. लोक सुनवाई दिनांक 30.6.06 के संस्तुति के अनुक्रम में जैव चिकित्सा अपशिष्ट एवं नगरीय ठोस हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड के मापदण्डों के अनुसार कामन फेसिलिटी केन्द्र डवलप किया जायेगा।

कृपया उपरोक्त अंकित शर्तों में से शर्त संख्या 7,8,9,10,11,12 पर अंकित शर्त संवेदनशील श्रेणी की है उक्त संबंध में उद्योग के पत्र दिनांक 12.9.06 के अनुक्रम में एक सप्ताह में बोर्ड मुख्यालय के पत्र संख्या एफ 06097 / सी-5 / एन.ओ.सी.-346 / 2006 / 12 दिनांक 12.9.06 के द्वारा अवगत तर्क संगत शर्तों के साथ बैंक गारंटी रु० 5.00 लाख बोर्ड को प्रस्तुत करें अन्यथा अनापत्ति प्रमाण पत्र रिवोक किया जा सकता है तथा संवेदनशील शर्तों का अक्षरशः अनुपालन सुनिश्चित करें अन्यथा बैंक गारंटी जब्त कर ली जायेगी।

31.12.06  
 मुख्य पर्यवेक्षण अधिकारी  
 एन.ओ.सी. प्रदूषण नियंत्रण बोर्ड  
 लखनऊ

कृपया ध्यान दें कि उपर्युक्त विधित्त शर्तों एवं सामान्य शर्तों का प्रभावी एवं संतोषजनक अनुपालन करने पर बोर्ड द्वारा सिंगल अनापत्ति प्रमाण-पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विधित्त एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक 31.12.07 तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

भवदीय

डा. सी. प्रमोद शर्मा  
सदस्य सचिव

पृष्ठांकन सं.

/एन. ओ. सी.

तद दिनांक

प्रतिलिपि :

1. महाप्रबन्धक, जिला उद्योग केन्द्र : लखनऊ
2. उपकर अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. क्षेत्रीय अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड : लखनऊ
4. लखनऊ विकास प्राधिकरण, लखनऊ

मुख्य पर्यावरण अधिकारी

(सर्किल- 5 )



**UTTAR PRADESH POLLUTION CONTROL BOARD**  
**Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

**Ref No. -**  
**125487/UPPCB/Lucknow(UPPCBRO)/CTO/air/LUCKNOW/2021**

**Dated : 27/08/2021**

**To ,**

Shri SHAILESH DWIVEDI  
M/s ANSAL PROPERTIES AND INFRASTRUCTURE LTD  
2nd Floor Shopping Square - II, Sector - D, Sushant Golf City Sultanpur Road, Lucknow,  
LUCKNOW - 226030  
LUCKNOW

**Sub :** Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. ANSAL PROPERTIES AND INFRASTRUCTURE LTD

Reference Application No. 11880878

Dated : 27/08/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s ANSAL PROPERTIES AND INFRASTRUCTURE LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
  2. This consent is valid for the period from 24/03/2021 to 31/12/2022 .
  3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board**

Pramod Kumar Agarwal Digitally signed by Pramod Kumar Agarwal  
Date: 2021.08.27 18:26:31 +05'30'  
**Chief Environmental Officer, Circle-5, UPPCB.**

**Enclosed : As above**  
**(condition of consent):**

Copy to: Regional Officer, UPPCB, Lucknow.

Pramod Kumar Agarwal Digitally signed by Pramod Kumar  
Agarwal  
Date: 2021.08.27 18:26:48 +05'30'  
**Chief Environmental Officer, Circle-5, UPPCB.**

## U.P. Pollution Control Board

Dated : 27/08/2021

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Completed projects establish at Shushant Golf City of M/s Ansal Properties and Infrastructure Ltd, Sultanpur Road, Lucknow namely Celebrity Greens Block A-D-E-R-Q, K,J,P,N,M,L, Garden Block- F,G,H, Paradise Crystal Block-A-B-E-R, Santushti-1 and WALLMART.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

## 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	500 KVA DG set	Diesel	1	Particulate Matter	As specified in EPA, 1986
2	500 KVA DG set	Diesel	2	Particulate Matter	As specified in EPA, 1986
3	500 KVA DG set	Diesel	3	Particulate Matter	As specified in EPA, 1986
4	250 KVA DG set	Diesel	4	Particulate Matter	As specified in EPA, 1986
5	125 KVA DG set	Diesel	5	Particulate Matter	As specified in EPA, 1986
6	62.5 KVA DG set	Diesel	6	Particulate Matter	As specified in EPA, 1986
7	250 KVA DG set	Diesel	7	Particulate Matter	As specified in EPA, 1986
8	250 KVA DG set	Diesel	8	Particulate Matter	As specified in EPA, 1986
9	250 KVA DG set	Diesel	9	Particulate Matter	As specified in EPA, 1986
10	320 KVA DG set	Diesel	10	Particulate Matter	As specified in EPA, 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .

9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

**The Unit will file the renewal application at least 2 months prior to the expiry of this Order.**

**Specific Conditions:**

1. This Consent to Operate (CTO) is valid for completed projects establish at Shushant Golf City of M/S Ansal Properties and Infrastructure Ltd., Sultanpur Road, Lucknow namely Celebrity Greens Block A-D-E-R-Q, K,J,P,N,M,L, Garden Block- F,G,H, Paradise Crystal Block-A-B-E-R, Santushti-1 and WALLMART for which the LDA has issued completion certificate.
2. As per information provided by the PP the land area of the township has been reduced by LDA. Therefore the PP shall ensure to obtain fresh Environmental Clearance (EC) and CTE from the concerned authorities for the revised land and buildup area except the area for which CTO has been granted.
3. Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.
4. Noise and emission level from the DG sets installed of 3X500 KVA, 4 X 250 KVA, 1 X 125 KVA, 1X320 KVA and 1 X 62.5 KVA capacities shall be within the prescribed norms.
5. The solid waste generated from the premises shall be processed by the PP as per Solid Waste Management Rules 2016 and will maintain its record.
6. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.
7. Generated hazardous waste shall be stored temporarily in the premises and disposed off through authorized TSDF after obtaining the authorization from the Board.
8. The project shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.
9. The project shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).
10. The project shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.
11. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

**Issued with the permission of competent authority .**

**For and on behalf of U.P. Pollution Control Board .**

**Pramod Kumar Agarwal** Digitally signed by Pramod Kumar Agarwal  
Date: 2021.08.27 18:27:03 +05'30'  
**Chief Environmental Officer, Circle-5, UPPCB.**



**UTTAR PRADESH POLLUTION CONTROL BOARD**

**Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

**Ref No. - 125501/UPPCB/Lucknow(UPPCBRO)/CTO/water/LUCKNOW/2021**

**Dated : 27/08/2021**

**To ,**

Shri SHAILESH DWIVEDI

M/s ANSAL PROPERTIES AND INFRASTRUCTURE LTD

2nd Floor Shopping Square - II, Sector - D, Sushant Golf City Sultanpur Road, Lucknow,

LUCKNOW - 226030

LUCKNOW

**Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. ANSAL PROPERTIES AND INFRASTRUCTURE LTD**

**Reference Application No :11885587**

**Dated :27/08/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. ANSAL PROPERTIES AND INFRASTRUCTURE LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 24/03/2021 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board**

Pramod Kumar Agarwal

Digitally signed by Pramod Kumar Agarwal  
Date: 2021.08.27 18:29:55 +05'30'

**Chief Environmental Officer, Circle-5, UPPCB.**

**Enclosed : As above  
(condition of consent):**

Copy to: Regional Officer, UPPCB, Lucknow.

Pramod Kumar Agarwal

Digitally signed by Pramod Kumar Agarwal  
Date: 2021.08.27 18:30:14 +05'30'

**Chief Environmental Officer, Circle-5, UPPCB.**

**U.P. POLLUTION CONTROL BOARD, LUCKNOW**

**Annexure to Consent issued to M/s.ANSAL PROPERTIES AND INFRASTRUCTURE LTD vide**

Consent Order No. 11885587/ Water

Dated : 27/08/2021

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Completed projects establish at Shushant Golf City of M/s Ansal Properties and Infrastructure Ltd, Sultanpur Road, Lucknow namely Celebrity Greens Block A-D-E-R-Q, K,J,P,N,M,L, Garden Block- F,G,H, Paradise Crystal Block-A-B-E-R, Santushti-1 and WALLMART.

2. The quantity of maximum daily effluent discharge should not be more than the following :

<b>Effluent Discharge Details</b>			
<b>S.No</b>	<b>Kind of Effluent</b>	<b>Maximum daily discharge,KL/day</b>	<b>Treatment facility and discharge point</b>
1	Domestic	5.27 MLD	STP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

<b>Domestic Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Total Suspended Solids	50 mg/l
2	BOD	20 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

<b>Industrial Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

**Specific Conditions:**

1. This Consent to Operate (CTO) is valid for completed projects establish at Shushant Golf City of M/S Ansal Properties and Infrastructure Ltd., Sultanpur Road, Lucknow namely Celebrity Greens Block A-D-E-R-Q, K,J,P,N,M,L, Garden Block- F,G,H, Paradise Crystal Block-A-B-E-R, Santusha 1 and WALLMART for which the LDA has issued completion certificate.
2. As per information provided by the PP the land area of the township has been reduced by LDA. Therefore the PP shall ensure to obtain fresh Environmental Clearance (EC) and CTE from the concerned authorities for the revised land and buildup area except the area for which CTO has been granted.
3. The project shall ensure to operate the installed Sewage Treated Plants (150 KLD, 120 KLD and 5.0 MLD) in such a manner so that it can achieve the standard specified in the notification issued by Ministry of Environment, Forest & Climate Change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification & treated water shall be used in flushing/horticulture/cooling etc. No sewage shall be discharged outside the premises.
4. The PP shall ensure connectivity of all the completed blocks/projects with the STPs of capacities 150 KLD, 120 KLD and 5.0 MLD.
5. The project shall ensure to submit the analysis report of the treated effluent from all the STPs analyzed by any NABL accredited laboratory on quarterly basis to the Board.
6. The solid waste generated from the premises shall be processed by the PP as per Solid Waste Management Rules 2016 and will maintain its record.
7. The PP shall ensure to obtain permission from U.P. State Ground Water Department for withdrawal of ground water within 03 months and submit it to the Board, failing which the CTO shall stand automatically be revoked.
8. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.
9. Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.
10. The project shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets – Current Liabilities) so that the Consent fee payable by the industry may be verified.
11. The project shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).
12. The project shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.
13. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

**Issued with the permission of competent authority .**

**For and on behalf of U.P. Pollution Control Board .**

**Pramod Kumar Agarwal** Digitally signed by Pramod Kumar Agarwal  
Date: 2021.08.27 18:30:28 +05'30'  
**Chief Environmental Officer, Circle-5, UPPCB.**

Ref: APIL/CTO/Air/Compliance/S/41992

Dated: 07.12.2023

P-7  
11-12-23

To,  
Regional officer  
Uttar Pradesh Pollution Control Board  
Lucknow (U.P)

Subject: Compliance of air Ref: 125487/U PPCB/Lucknow(U PPCBRO)/CTO/AIR/LUCKNOW/2021

Sir,

We are complying all the given condition in consent to operate. The Point compliance of Consent conditions are as follows: -

**Conditions of Consent**

Sr. No.	Conditions	Compliance
1.	This Consent is valid only for the approved production capacity of group Housing Projects.	Point is noted

2(a) The maximum rate of emission of flue gas not to be more than the emission norms for the stacks.

Air Pollution Source Details						
Sr No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height	Compliance
1.	500 K V A DG set	Disel	01	Particulate Matter	as per standards	It is Being complied and Air emission from the stack is within CPCB norms Test reports enclosed
2.	500 K V A DG set	Disel	02	Particulate Matter	as per standards	
3.	500 K V A DG set	Disel	02	Particulate Matter	as per standards	
4.	250 K V A DG set	Disel	04	Particulate Matter	as per standards	
5.	250 K V A DG set	Disel	05	Particulate Matter	as per standards	
6.	250 K V A DG set	Disel	06	Particulate Matter	as per standards	
7.	250 K V A DG set	Disel	07	Particulate Matter	as per standards	
8.	320 K V A DG set	Disel	08	Particulate Matter	as per standards	
9.	125 K V A DG set	Disel	09	Particulate Matter	as per standards	
10	62.5 K V A DG set	Disel	10	Particulate Matter	as per standards	

Ansals Properties & Infrastructure Ltd.  
(An ISO 9001:2000 Company)  
2nd Floor, Shopping Square-2, Sector-D, Sushant Golf City, Lucknow - 226030  
Ph.: 0522 7127600, Website : www.ansalapi.com  
CIN : L45101DL1967PLC004759



2(b) The emission by various stacks into the environment should be as per norms of the Board

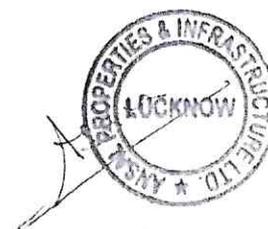
Emission Quality Details				
Sr No.	Stack No.	Parameters	Standard	Standard
Sr No.	Conditions			Compliance
3.	Quantity of other pollutants should be also per the norms prescribed by the Board /MoEF and CC/or otherwise mandatory.			Point Is noted and condition being complied.
4.	The equipment's for air pollution control system and monitoring, proposed by the industry and approved by the Board should be Installed in their premises itself.			APCS Equipment's has been already Installed as per CPCB/UPPCB norms It is working properly.
5.	The modification or installation in the existing pollution control equipment's should be done only prior approval of Board.			No any change without prior approval of the Board.
6.	The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutant should be in accordance with the standards prescribed by the Board /MoEF AND CC/or otherwise Mandatory.			Point Is noted and being done as per standard to achieve the CPCB norms.
7.	Unit should do provisions for fugitive emissions chimney /stack as per the norms of the Board /MoEF AND CC/or otherwise Mandatory.			Stack emissions as per the norms of the Board.
8.	The Unit should submit the stack emissions monitoring report within one month from issuances of consent order along with the point wise compliance report of the consent order Further quarterly monitoring report should be submitted.			Analysis report is enclosed with compliance.

**Specific conditions.**

Sr No.	Conditions	Compliance
1	This consent is valid for the Group Housing Projects "Sushant Golf CITY Hi tech township, mother part Lucknow of M/S Ansal Properties and Infrastructure Ltd. In case of any change's enhancement etc., No objection Certificate shall be obtained from the Board.	Point is noted.
2.	Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the board.	Point is noted.
3.	Noise and emission level from the DG sets installed of 3X500 K V A 4 X 250 K V A, 1 X 125 K V A AND X 62.5 K V A Capacity shall be within the prescribed norms.	Condition Is being complied All DG sets capacity within the prescribed norms

**Ansal Properties & Infrastructure Ltd.**  
(An ISO 9001:2000 Company)

2nd Floor, Shopping Square-2, Sector-D, Sushant Golf City, Lucknow - 226030  
Ph.: 0522 7127800, Website : www.ansalapi.com  
CIN : L45101DL1967PLC004759



Ref: APIL/CTO/Water/Compliance/S/41993

Dated: 07.12.2023

11-12-23

To,  
Regional officer  
Uttar Pradesh Pollution Control Board  
Lucknow (U.P)

Subject: Compliance of letter Issued Ref: 125501/U PPCB/Lucknow(U PPCBRO)/CTO/water/LUCKNOW/2021

Sir,  
We are complying all the given conditions in consent to Operate. Our point wise compliance of Consent conditions are as follows :-

Sr. no.	Conditions	Compliance
1.	This consent is valid only for the approved production capacity of Group Housing Projects	Point is noted

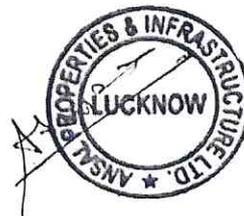
Effluent Discharge Details				Compliance
Sr. No.	Kind of Effluent	Maximum daily discharge (KL/day)	Treatment facility and discharge point	
1.	Domestic	125 KLD	STP	Waste water generated is being treated in adequate STP AND is being discharge as per and within CPCB standards.

3.	Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in thr said arrangements for collection of effluent, it should also be ensured that domestic effluent should not be discharged in storm water drain.	Separate closed drainage is provided for the Industrial effluent and domestic effluent. It is ensured that no domestic waste water discharge/Mix in storm water drains.
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4 (a) The domestic effluent should be treated in treatment plant so that they should be in conformity with the following norms dated treated effluent.

Domestic Effluent			Compliance
Sr. NO.	Parameter	Standard	
1.	Total Suspended Solids	50 mg/l	Waste water generated is being treated in adequate STP and is being discharge as per and within CPCB Standards
2.	BOD	20 mg/l	
3.	COD	250 mg/l	
4.	Oil & Grease	10 mg/l	

Page 1 of 3



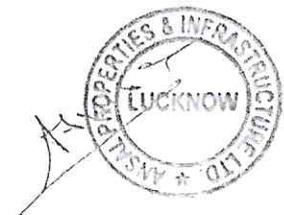


Building Lifestyles Since 1967

Sr. NO.	Condition	Compliance
5.	Effluent generated in all processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipment's etc. should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under the Environment (Protection) Act, 1986. Or otherwise mandatory	Waste water from all process is being treated in Adequate STP and discharge as per and CPCB Standards
6.	The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.	It is being done as per Norms.
7.	The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian Standards and its subsequent amendments/standards prescribed under the Environment (Protection) Act, 1986.	Point is noted and it is being done as per standards.
8.	The treated domestic and industrial effluent be mixed (as per the provisions of condition No. 2) and disposal of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.	Common effluent disposal line has been provided. Flow meter has been provided for measuring industrial effluent.

Specific Condition

Sr. No.	Condition	Compliance
1.	This consent is valid for the "Group Housing Projects" Sushant Golf City, Hi tech township, mother part Lucknow of M/s Ansal Properties and Infrastructure Ltd. In case of any changes, enhancement etc. No Objection Certificate shall be obtained from board.	Point is noted.
2.	The project shall ensure to operate the installed Sewage Treated plant (05 MLD and 120 KLD) in such a manner so that it can achieve the standard specified in the notification issued by Ministry of Environment, Forest & Climate Change vide GSR 1265 (E) dated 13.10.2017 in the time period as specified in the notification & treated water shall be used in flushing/horticulture/cooling etc. No domestic effluent shall be discharged outside the premise.	We have installed STP of 05 MLD & 120 KLD. Treated water is utilized for green belt development.
3.	The project shall ensure to submit the analysis report of the treated effluent from the STP analyzed by any NABL accredited laboratory.	STP Outlet & Inlet Test report enclosed with compliance report.
4.	The project shall obtain permission from CGWA for withdrawal of ground water within 03 months and submit it to Board.	CGWA renewal application is under process
5.	The Order issued by Hon'ble Courts/ Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.	Point is noted.
6.	Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the board.	Complied, No Hazardous waste is being generated within premises.
7.	The Project shall submit the latest copy of Audited Balance sheet / C.A Certificate (Fixed Assets+ Current Assets Current Liabilities) so that the consent fee payable by the industry may be verified.	Already submitted.



Annex-1

Annex 162-11

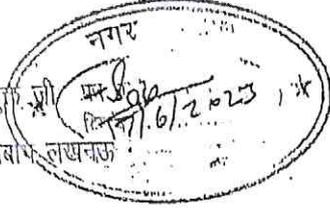
Ansal API Infrastructure Ltd.

**ANSAL API**  
Building lifestyles since 1967

सेवा में,

दिनांक:- 18.06.2023

श्रीमान नगर आयुक्त श्री  
नगर निगम लालबाग, लखनऊ



महोदय,

एन0जी0टी0 प्रिन्सीपल बेन्च दिल्ली के समक्ष लम्बित केस पूजा कुमार बनाम अंसल ए0पी0आई0 लखनऊ में माननीय न्यायालय ने अंसल ए0पी0आई0 कम्पनी द्वारा विकसित टाउनशिप सुशान्त गोल्फ सिटी के कूड़ा निस्तारण के सम्बन्ध में सूचना मांगी गई है। इस सम्बन्ध में अवगत कराना है कि विगत चार वर्ष पूर्व सुशान्त गोल्फ सिटी लखनऊ में डोर टू डोर कूड़ा निस्तारण हेतु आप द्वारा चिन्हित की गई एजेन्सी इको ग्रीन व अंसल ए0पी0आई0 कम्पनी के मध्य अनुबन्ध किया गया था। जिसके अनुसार इको ग्रीन एजेन्सी को अंसल ए0पी0आई0 कम्पनी द्वारा विकसित टाउनशिप सुशान्त गोल्फ सिटी में स्थित समस्त कर्माशियल व आवासीय क्षेत्र से कूड़ा उठाने हेतु अनुबन्धित किया गया। अनुबन्ध की प्रति संलग्न है।

इको ग्रीन एजेन्सी कूड़ा कलेक्शन कर कहाँ ले जाती है और उसका डिस्पोजल किस प्रकार किया जाता है, इस सम्बन्ध में अंसल ए0पी0आई0 कम्पनी को अवगत कराने का कष्ट करें। जिससे एन0जी0टी0 प्रिन्सीपल बेन्च दिल्ली के समक्ष लम्बित वाद में कूड़ा निस्तारण के सम्बन्ध में अवगत कराया जा सके। एन0जी0टी0 न्यायालय द्वारा मांगी गई सूचना की प्रति संलग्न है।

भवदीय,

अंसल ए0पी0आई0 इन्फ्रास्ट्रक्चर लिमिटेड  
06/23

संलग्नक:- उपरोक्तानुसार।

प्रतिलिपि:-

1. श्रीमान जिलाधिकारी, लखनऊ।
2. श्रीमान उपाध्यक्ष, लखनऊ विकास प्रधिकारण लखनऊ।
3. श्रीमान उपनगर आयुक्त, नगर निगम लखनऊ।

Ansal API Infrastructure Ltd.  
Boarde Shopping Square, Sector - D  
Sushant Golf City, Sultanpur Road, Lucknow - 228030  
Mobile - 7668669999



नगर निगम, लखनऊ

<p>प्रेषक:-</p> <p>प्रभाषी जोनल सेनेटरी अधिकारी, जोन-8 नगर निगम लखनऊ।</p> <p>पत्रांक भेमो- 020/ZSO-08/23-24 दिनांक : 21 / 06 / 2023</p>	<p>सेवा में :-</p> <p>ANSAL API INFRASTRUCTURE LTD. Sector D Maintenance Office, Near Over Head Tank Sushant Golf City Lucknow वार्ड नं०-5, इब्राहिमपुर प्रथम, लखनऊ।</p>
---	--

कृपया आप अवगत है कि स्वच्छ भारत मिशन के अन्तर्गत कामर्शियल संस्थानों में उत्सर्जित होने वाले ठोस अपशिष्ट (Solid Waste) को एकत्र कर उसका समुचित निस्तारण सुनिश्चित करने का दायित्व लखनऊ नगर निगम का है। नगरों में उत्पन्न होने वाले ठोस-अपशिष्ट का डोर-टू-डोर कलेक्शन, ट्रासपोर्टेशन, प्रोसेसिंग एवं निस्तारण का कार्य सुचारु रूप से संचालित किये जाने हेतु भारत सरकार द्वारा एन्वायरमेन्ट प्रोटेक्शन एक्ट 1986 (29 of 1986) के सेक्शन 3, 6, एवं 25 द्वारा प्रदत्त अधिकारों के तहत सॉलिड वेस्ट मैनेजमेन्ट रूल्स, 2016 प्रदत्त किया गया है। सॉलिड वेस्ट मैनेजमेन्ट रूल्स 2016 का अनुपालन प्रत्येक नागरिक द्वारा किया जाना अनिवार्य है। इस रूल्स के क्लॉज संख्या-01 में वेस्ट जनरेटर के दायित्व क्रमशः 4.2 एवं 4.3 में प्रावधान किया गया है।

सॉलिड वेस्ट मैनेजमेन्ट रूल्स 2016 के क्लॉज संख्या-15 में नगर निकाय को 15(a) 15(b), 15(f) 15(g) में दायित्व दिये गये हैं। कूड़ा कलेक्शन नगर निगम द्वारा अधिकृत संस्था ईकोग्रीन एनर्जी, लखनऊ प्रा०लि० द्वारा किया जा रहा है। इसके सापेक्ष आप द्वारा यूजर चार्ज का भुगतान अप्रैल 2022 से मई 2023 के मध्य रू०-16,41,200/- लम्बित है। अतः इस माह से उपरोक्तानुसार ईकोग्रीन संस्था को एक्सिस (AXIS) बैंक, लखनऊ के एस्करो एकाउण्ट में A/c Name- "User Charges Nagar Nigam Lucknow", के नाम से A/c No. 922010011047863, IFSC Code- UTIB0000355, Branch- Indira Nagar, Lucknow. में (CASH/DD/NEFT /RTGS/ CHEQUE) के माध्यम से भुगतान करके रसीद प्राप्त करना सुनिश्चित करे अन्यथा आपके विरुद्ध एन्वायरमेन्ट प्रोटेक्शन एक्ट-1986, सॉलिड वेस्ट मैनेजमेन्ट रूल्स-2016 एवं एन०जी०टी० द्वारा दिनांक 22 दिसम्बर, 2016 को जारी नियमों के अनुसार कानूनी कार्यवाही की जायेगी। जिसका सम्पूर्ण उत्तरदायित्व आपका/ प्रतिष्ठान का होगा।

25602 24/06/23

Inward No. 24/06/23

Made by [Signature]

Signature [Signature]

प्रभाषी जोनल सेनेटरी अधिकारी,  
जोन-8  
नगर निगम लखनऊ।

API Infrastructure Ltd.



Building lifestyles since 1967

Ref: AAPIL/SGC/HK/2023-24/ECO

Date - 01.04.2023

M/s Eco Green Energy Lucknow Private Ltd,  
Regional Office 4/18, Vishal Khand,  
Gomti Nagar, Lucknow-226010

Contact Person: Mr. Santosh Mishra , Contact No: - 09453772098.  
Email-info@ecogreenenergy.co.in

Work Order No: - AAPIL/SGC/HK/2023-24/ECO

*Subject: - Garbage Collection, Transportation & Scientifically Dispose of Solid Waste Collection from our Residential Sector, High rise Apartment & FSI at Sushant Golf City Ansal API, lucknow.*

Dear Mr. Mishra ,

With reference to your previous agreement ( Ref No- AAPIL/SGC/HK/2022-23/ECO, date - 01.04.2022) with us ,we are pleased to renew your contract with same term & conditions for *Garbage Collection, Transportation & Scientifically Dispose of Solid Waste Collection from our Residential Sector, high rise apartment - at Sushant Golf City Ansal API, lucknow.*

TERMS & CONDITIONS:-

1. This contract will covers Door to Door garbage collection from our all sector residence, high rise apartment & FSI on regular basis.
2. Door to Door garbage collection service will be provide on regular-basis every day And produce the bill on monthly basis in the name of Ansal API Infrastructure Ltd.
3. Collection Services shall not start before 8:00 a.m. or continue past 16:00 p.m. on the same day. Exceptions to collection hours shall be effected only upon the mutual agreement of the Ansal API and Eco Green Energy , or when it is reasonably determined by ECO GREEN that an exception is necessary in order to complete-collection on an existing collection route due to unusual circumstances.
4. Eco Green Energy shall provide a separate phone number and management level person at Company to contact on customer service related matters and in case of emergency. Such person and number shall be for the use to resolve our customer's queries.

*Rony*

*Shri*



Ansal API Infrastructure Ltd.  
Beside Shopping Square, Sector - D  
Sushant Golf City, Sultanpur Road, Lucknow - 226030  
Mobile : 7668669999  
E-mail : customercare@ansalapiinfra.com  
website : www.ansalapiinfra.com  
CIN : U45200DL2008PLC179003

7. If Eco Green Energy has an accident those results in damages to public property, Eco Green Energy shall begin corrective action on the date of notification, with damages resolved or reimbursed to the customers / others within 2 months of the date the damage occurred. Eco Green Energy shall provide an adequate number of vehicles and manpower for regular collection services of all the aforementioned collectables, to meet the schedules for collection set forth herein. All vehicles and other equipment shall be kept in good repair, appearance, and in sanitary conditions at all times. All recyclable material collection vehicles must have closed tops on the load portion of the vehicle so that contents will not spill, blow out or leak therefrom. Eco Green Energy shall keep all equipment used in the performance of the work required by this contract in good operating condition and in a clean, sanitary condition and such equipment shall be subject to inspection by the Ansal API Infrastructure Ltd at any time.
6. The Contract will be start from 01<sup>st</sup> April -2023 to 31<sup>st</sup> March -2024
7. Charges of Solid Waste collection of Rs- 100/- Per Flat/House/Villa/ GST will be paid extra.
8. Details are furnished in Annexure "A".

**A:- Contract Value**

The Contract will be start from 01<sup>st</sup> April -2023 to 31<sup>st</sup> March -2024 and The total cost of the contract would be Rs 140100/- [One lack forty thousand one hundred only] GST will be paid extra.

**B:- Terms of Payment**

Produce the bill on monthly basis in the name of Ansal API Infrastructure Ltd and payment shall be made after 15 days submission of the invoice.

9. While the servicing in our premises your staff should be in proper uniform and must be having the Identity card of your company.
10. Either party have the right to terminate the agreement by giving one month advance notice period without assigning any reason and in the event the agreement is prematurely terminated by the company, the company reserve the right to recover/payment made to you or on your behalf.
11. The company have server the right to recover any cost expenses/loss incurred by the company due to non-performance negligence/ non attending any complain by you.
12. In the event of any dispute arising out of related this contract which cannot be resolved through negotiations between the parties, the same shall be settled by the Lucknow High Court without prejudice to the above, all dispute this contract are subject to the jurisdiction of the court of Lucknow.

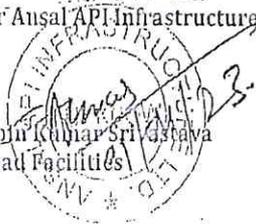


Kindly sign and return a copy of this work order as token of your acceptance to the above terms & conditions.

Thanking You.

For Ansal API Infrastructure Ltd

Vipin Kumar Srivastava  
Head Facilities



Accepted

(M/s Eco Green Energy Ltd Pvt Ltd)

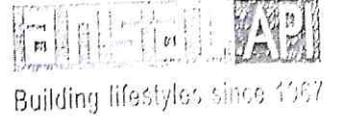


Copy forwarded to:

Accounts Department, AAPIL,

Vinay

Ansul API Infrastructure Ltd.



अनुसमारक-01

दिनांक- 16.06.2023

सना में,

श्रीमान् नगपुर आयुक्त जी, *Sag*  
नगर निगम लेखनक, *17/06/23*

विशय: टाउनशिप के आवासों के कूड़ा निस्तारण के सम्वन्ध में अनुसमारक।

महोदय,

असल ए0पी0आई0 इन्फ्रास्ट्रक्चर लिमिटेड द्वारा टाउनशिप के आवासों के कूड़ा निस्तारण के सम्वन्ध में दिनांक 04.03.2023 को भेजे गये पत्र का सन्दर्भ ग्रहण करने की कृपा करें, जिसके द्वारा अवगत कराया गया था कि विगत चार वर्ष पूर्व असल ए0पी0आई0 कम्पनी द्वारा विकसित टाउनशिप एस0जी0सी0 में डोर टू डोर कूड़ा उठाने हेतु आपके द्वारा चिन्हित की गई ईकोग्रीन एजेन्सी के साथ अनुबन्ध किया गया था। विगत कुछ माह से ईकोग्रीन द्वारा समय से कूड़े का उठान नही किया जा रहा है, कूड़ा उठान तीन-चार दिन के अन्तर में किया जाता था। माह अप्रैल से इनका कोई कर्मचारी कूड़ा उठाने नही आया। जिसके सम्वन्ध में आपको पूर्व में भी सूचित किया गया था। अतएव कुछ माह बाद बरसात का मौसम आने वाला है, जिसके कारण पुनः टाउनशिप की समस्याओं के निस्तारण हेतु आपको अवगत कराया जा रहा है।

अतः निवेदन है कि टाउनशिप के उपरोक्त समस्याओं को दृष्टिगत रखते हुए कूड़ा निस्तारण हेतु ईकोग्रीन एजेन्सी को निर्दिष्ट करने की कृपा करें।

संलग्नक:

पत्र दिनांकित-05.04.2023 की प्रति।

भवदीय  
*Sag*  
सक्षम अधिकारी 16/06/23

(असल ए0पी0आई0 इन्फ्रास्ट्रक्चर लिमिटेड)

YIN

LUCKNOW MUNICIPAL CORPORATION



SOLIDWASTE USER CHARGE DEMAND  
(THIS IS NOT PAYMENT RECEIPT)



Department :	Revenue Section	Bill No. :	LMC/SWM/5/8/2876680
Account :	Solid Waste User Charge & Others	Date :	08-07-2023
Ward No. :	IBRAHIMPUR WARD 1	Consumer Id :	LMCS51204652
Area No. / Ward :	8 / Ward No.-5	Holding :	N/A
Name :	ANSAL API INFRASTRUCTURE LTD.	GST No. :	N/A
Phone No. :	8874770777	Email Id. :	null
Address :	Sector D Maintenance Office Near Over Head Tank Sushant Golf City Lucknow.....		

Sr.	Tax Type	HSN/SAC Code	Bill Month	Rate Per Month	Amount
	Solid Waste User Charge	9994	JUNE-2023 To JUNE-2023	140100.00	140100.00
				Total	140100.00
				Arrear	0.0
				Advance	0.0
				Total Payable	140100.00

Amount in Words : One Lakh Forty Thousand One Hundred Rupees Only/-

Note -

- Payment should be made within 15 days. Delay Charges @ 18% is applicable after due date.
- This is a Computer generated Demand and does not require physical signature.
- For Details Please Visit : <https://ecogreenlucknow.in>
- You will receive SMS in your registered mobile no. for amount paid. If SMS is not received verify your paid amount by calling 18001805821 or visit <https://ecogreenlucknow.in>.
- Payment by Chq/DD shall made in favour of "USER CHARGES NAGAR NIGAM LUCKNOW"
- Online transfer (RTGS/NEFT etc.) made in the following accounts details :-
- Account Name : " USER CHARGES NAGAR NIGAM LUCKNOW A/C "
- A/C No. 922010011047863
- IFSC UTIB0000355
- Print Date 08-07-2023

Ansal API Infrastructure Ltd.  
Passed For Payment  
Rs. 140100  
19/07/23  
[Signature]  
[Stamp]

Thanking You  
LUCKNOW MUNICIPAL CORPORATION

In Collaboration With  
NEDS Skills & Services Pvt. Ltd.  
[Stamp]

Changes For door to door garbage collection from residential area

User Charge Demand Receiving

Received Bill No. LMC/SWM/5/8/2876680 at 08-07-2023 of Rs. 140100.0 against Demand for Waste User Charge of Consumer Id. LMCS51204652 in Ward No. 5 and Consumer Name- ANSAL API INFRASTRUCTURE LTD.

For the month of June-2023.

Customer Remarks :

Customer Mobile No :

Issued By NEDS Skills & Services Pvt. Ltd.  
For LUCKNOW MUNICIPAL CORPORATION

Vinay 18/7/23

Bill No. 372 Date 19/07/23  
Mode by cash  
[Signature]

Signature of Customer



LUCKNOW MUNICIPAL CORPORATION

SOLIDWASTE USER CHARGE DEMAND  
(THIS IS NOT PAYMENT RECEIPT)

08072023

Department / : Revenue Section  
 Account : SolidWaste User Charge & Other  
 Ward Area : BHARATIIMPURWARD 4  
 Zone No. / Ward : 8 / Ward No. 6  
 Name : ANSAL API INFRASTRUCTURE LTD.  
 Mobile No : 8874770777  
 Address : Sector D Maintenance Office Near Over Hand  
 Tank Sushant Golf City Lucknow.....

Bill No. : LMC/SWM/5/8/2876680  
 Date : 08-07-2023  
 Consumer Id : LMC551204652  
 Holding : N/A  
 GST No. : N/A  
 Email Id. : null

Sl No.	Tax Type	HSN/SAC Code	Bill Month	Rate Per Month	Amount
1	SolidWaste User Charge	0904	JUNE-2023 To JUNE-2023	140100.00	140100.00
				Total	140100.00
				Arrear	0.0
				Advance	0.0
				Total Payable	140100.00

Amount In Words : One Lakh Forty Thousand One Hundred Rupees Only/-

Note :-

- Payment should be made within 15 days. Delay Charges @ 18% is applicable after due date.
- This is a Computer generated Demand and does not require physical signature.
- For Details Please Visit : <https://ecogreenlucknow.in>
- You will receive SMS in your registered mobile no. for amount paid. If SMS is not received verify your paid amount by calling 18001005821 or visit <https://ecogreenlucknow.in>.
- Payment by Chq/DD shall made in favour of "USER CHARGES NAGAR NIGAM LUCKNOW"
- Online transfer (RTGS/NEFT etc.) made in the following accounts details :-  
 Account Name : " USER CHARGES NAGAR NIGAM LUCKNOW AC".  
 A/C No. 922010011047863  
 IFSC: UTIB0000355
- Print Date 08-07-2023  
 01:15

Ansal API Infrastructure Ltd.  
 Passed For Payment  
 Rs. 140100  
 19/07/23  
 Issued by  
 (Signature)  
 Checked by  
 (Signature)

Thanking You  
 LUCKNOW MUNICIPAL CORPORATION

In Collaboration With  
 NEDS Skills & Services Pvt. Ltd.  
 (Circular Stamp)

Charges For clean to clean garbage collection for the month of June-2023

User Charge Demand Receiving  
 Received Bill No. LMC/SWM/5/8/2876680 at 08-07-2023 of Rs. 140100.0 against Demand for Waste User Charge of Consumer Id.LMC551204652 in Ward No. 5 and Consumer Name- ANSAL API INFRASTRUCTURE LTD.

for the month of June-2023.

Customer Remarks :  
 Customer Mobile No :

Vinay 18/7/23

Bill No. 372 Date 19/07/23  
 Mode By Hand  
 Signature (Signature)

Issued By NEDS Skills & Services Pvt. Ltd.  
 For LUCKNOW MUNICIPAL CORPORATION

Signature of

## Status of Borewell at Sushant Golf City ,Lucknow

S.No.	Location	Year Of installation	Borewell Capacity	Operational Status	Remarks
1	Sector-D	2023	12.5HP	Operational	At the remaining locations borewell will be done as and when required
2	Sector-D	2018	7.5HP	Stand by	
3	Sector-D	2015	7.5HP	Operational	
4	Sector-D	2015	7.5HP	Stand by	
5	Sector-C	2015	12.5HP	Operational	
6	Sector-C	2018	10HP	Stand by	
7	Sector-C-5 LIG	2023	5 HP	Stand by	
8	Sector-A	2015	20HP	Operational	
9	Sector-A	2021	7.5HP	Stand by	
10	Sector-G	2015	7.5HP	Operational	
11	Sector-G	2022	7.5HP	Stand by	
12	Sector-H	2022	7.5HP	Operational	
13	Near Migsun	2019	7.5HP	Stand by	
14	Sector-A,Medanta	2020	15HP	Operational	
15	Sector-B	2015	7.5HP	Operational	
16	Sector-B	2016	7.5HP	Stand by	
17	Paradise Crystal	2020	7.5 HP	Stand by	
18	Golf	2015	2HP	Stand by	
19	Santusti enclave	2015	7.5HP	Stand by	
20	Sector- J	2018	12.5 HP	Operational	
21	Sector-K, Pocket-3	2018	7.5HP	Operational	
22	Celebrity Meadows	2016	7.5 HP	Stand by	
23	Celebrity Meadows	2016	7.5 HP	Operational	
24	Sector - L	2015	7.5 HP	Operational	

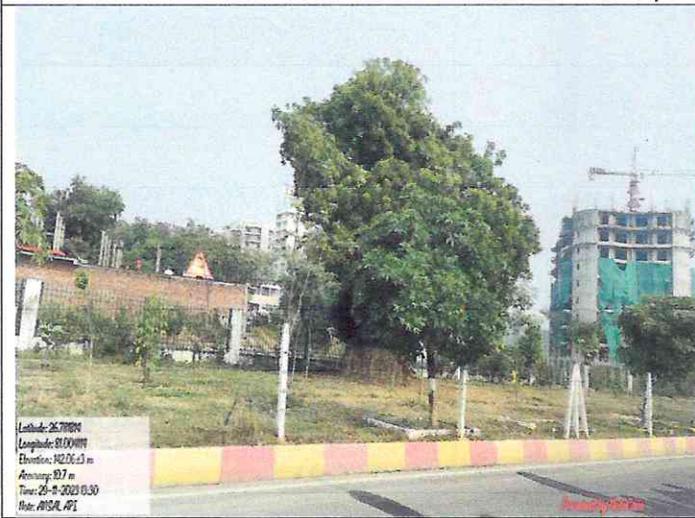
S.NO./ 171 LOCATION	CAPACITY OF O.H.T./U.G.R.
1/ Sect. C	O.H.T.- 900 KL U.G.R.- 900 KL
2/ Sect-A	O.H.T.- 1300KL  U.G.R.- 1300 KL
3/Sect-D	O.H.T.-900KL U.G.R.-900KL
4/Sect-G	O.H.T.- 1500KL  U.G.R.- 1500KL
5/Sect-H	O.H.T.-700 KL U.G.R.- 700KL
6/sect-J	O.H.T.-900KL U.G.R.- 1100KL



Photo Gallery in the matter of Puja Kumar Vs Ansal API



Adequate Green Belt



Inadequate Green Belt



Inadequate Green Belt



Green Belt in STP



5 MLD STP



DG set in STP



Inlet and Bar Screen



Grit Removal Tank



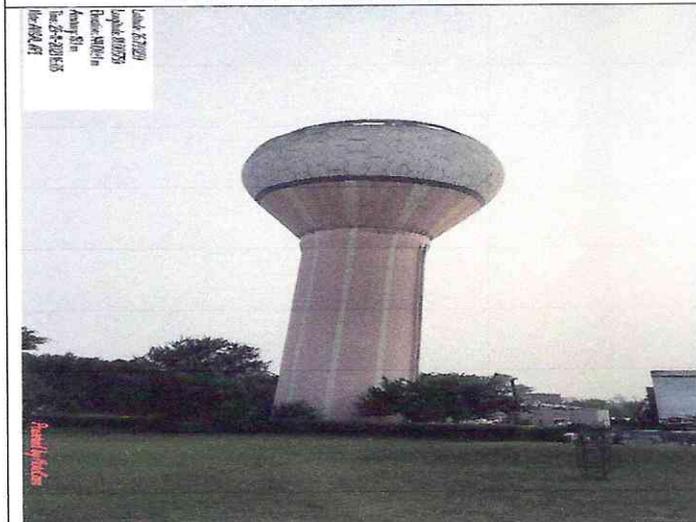
SBR Tank



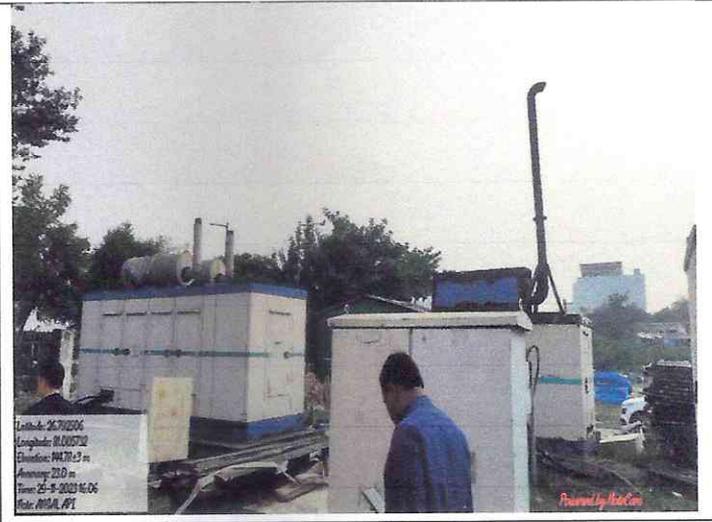
Activated Carbon and Sand Filter



Borewell



Overhead Tank



DG set at Ground water supply